

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

O.A.No. 84 of 2020

Between:

Shaik Nooman Basha, Advocate
S/o Shaik Abdul Jaleel,
Aged about 48years,
R/o. Flat No. 101, SMN Apartment, Sanjeevnagar,
Nandyal, Kurnool District.

... Applicant.

A N D

1. The State of Andhra Pradesh,
Rep. by its Principal Secretary,
Revenue Department,
A.P. Secretariat, Velagapudi,
Guntur District.
Phone No.0863 2444558
Email id: ps_prlsecyendow@ap.gov.in
and 4 others

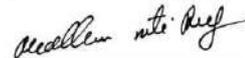
.... Respondents

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It is certified that all the documents contained in the above annexure are true copies

Date: 01.08.2022



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA

#52, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: rednymadhuri09@gmail.com

Counsel for 2nd respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

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Rep. by its Principal Secretary,
Revenue Department,
A.P. Secretariat, Velagapudi,
Guntur District.
Phone No.0863 2444558
Email id: ps_prlsecyendow@ap.gov.in
2. The District Collector,
Kurnool District,
Phone No.08518231877
Email id: collector krnl@ap.gov.in
3. The Engineer-in-chief,
Irrigation Department,
Vijayawada,
Phone: 9440908000
Email id: encirrigationap@gmail.com
4. The Revenue Divisional Officer,
Nandyal Division, Kurnool District,
Phone No.8333989000
Email id: rdonandyal@gmail.com
5. The Tahsildar,
Nandyal Mandal (Urban),
Kurnool District,
Phone No.9849904176.
Email id: nandyaltahsildar@gmail.com

... Respondents.

ATTESTOR

**TAHSILDAR
NANDYAL MANDAL
NANDYAL(Dist),A.P**

DEPONENT

Collector & District Magistrate
Nandyal District

ADDITIONAL COUNTER AFFIDAVIT FILED BY THE 2nd
RESPONDENT

I, Dr. **MANAZIR JEELANI SAMOON, I.A.S** , Son of GH.Jeelani Samoon, aged 36 years, working as District collector Nandyal District Andhra Pradesh ,do hereby solemnly affirm and sincerely state on oath as follows:-

1. I am the 2nd respondent herein and as such I am well acquainted with the facts of the case.

2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

3. It is submitted that as per revenue records i.e., Resettlement Register (RSR) of Moolasagaram Village of Nandyal Mandal, the lands covered in the applicant's affidavit, are private Patta lands and they were acquired by paying compensation to the land owners vide award proceedings passed by the 4th respondents in Award No. 01/2013-2014, dt: 27.05.2013. **Annexure-1**

4. It is submitted that the Original Resurvey and Resettlement Register (RSR) and the Original Village Map for kind perusal of the Hon'ble Tribunal. It is evident from the original old records available with Revenue Department, the original width of the Kundu River in

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TAHSILDAR
NANDYAL MANDAL
NANDYAL(Dist.),A.P

DEPONENT

Collector & District Magistrate
Nandyal District

Moolasagaram village of Nandyal (Mandal) during its natural course is ranging from 35 mts to 70 mts with an extent of Ac.237.26cents.**Annexure-2**

5. It is submitted that in order to prevent flooding permanently in Nandyal Town, it was proposed to widen and deepen the Kundu River and accordingly land to an extent of Ac.209.05Cts was acquired in Moolasagaram Village of Nandyal Mandal vide Award No.01/2013-14, dated: 27-05-2013. In the year 2015 an expert committee consisting of 3 Retired Chief Engineers has visited the site and opionioned that fixing of Hydraulic Particulars with reference to a short stretch of the river in the town would serve no purpose. Further, there were already existing Railway Bridge and High Level Road Bridge within the vicinity and in order to avoid damage to these structures, the committee made some recommendations.

6. It is submitted that the Government of Andhra Pradesh have decided to widen and train the entire reach of Kundu river for a length of 45.800 Km on the upstream and 131.00 Km on the downstream of the reach under consideration for a total length 183.015 Km and accorded Administrative approval to the work of

ATTESTOR
TAHSILDAR
NANDYAL MANDAL
NANDYAL(Dist),A.P

DEPONENT

Collector & District Magistrate
Nandyal District

widening and deepening of Kundu river vide G.O.Ms No.388 Dated:- 15.07.2020 .This work was entrusted to M/s MRKR-RITHWIK(JV) , Hyderabad. The Chief Engineer, CDO, Vijayawada approved revised HPs on 07-10-2021 proposing widening of total stretch of the river from km 0.00 to 183.05. **Annexure -3**

7. It is submitted that out of the acquired land of Ac.209.05Cents, it is proposed to distribute approximately 4200 plots on the right side (Ac108.36cents excluding buffer with an extent of Ac.60.80cents) and Approximately 1000 on the left side (Ac26.30cents excluding buffer with an extent of Ac.19.80cents) with an extent of 1 cent each as per the G.O. MS No.367 Dt.19.08.2019 and G.O. MS No. 94 Dt. 31.01.2020 (MA&UD) to the land less poor people under Navaratnalu Pedalandariki Illu Programme. **Annexure-4 & 5**

8. It is submitted that after the distribution of Pattas, houses will be sanctioned under Navaratnalu Pedalandariki Illu with approximate plinth area of 225 Sft per house. As per the option opted by the beneficiary, the houses will be constructed either by the beneficiary themselves or by the Government.


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NANDYAL(Dist.),A.P


DEPONENT

Collector & District Magistrate
Nandyal District

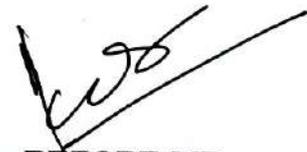
9. It is submitted that the norms as mandated by State Environment Impact Assessment Authority (SEIAA), MoEF (G.O. MS No.119, Dt. 28.03.2017 of MA&UD) with regard to Environmental Clearance would be abided by before commencing of any work on the ground.

10. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above original application No. 84 of 2020 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Nandyal Mandal,
on this the 1st day of August, 2022
and signed his name in my presence.

}



BEFORE ME

Collector & District Magistrate
Nandyal District
ADVOCATE,

NANDYAL MANDAL

VERIFICATION

I, Dr. **MANAZIR JEELANI SAMOON, I.A.S** , Son of GH. Jeelani Samoon, District collector Nandyal District Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 1st day of August 2022 at **NANDYAL MANDAL**



DEPARTMENT

**Collector & District Magistrate
Nandyal District**

FORM - 8

DRAFT AWARD

No. 1/2013.
Rc.G.1064/2012

Dated: 05.2013.

Made by : Sri B.Shankar,M.Sc
Land Acquisition Officer & Revenue Divisional Officer, Nandyal

(Under sec II of the Land Acquisition Act 1 of 1894)

Whereas an extent of land, measuring acres 209.05 and situated in the Village of Moolasagaram Village, in the madal of Nandyal, in the registration sub-District of Nandyal, in the District of Kurnool and registered in the name of or occupied by the person specified below has been declared by State Government at pages 1 to 9 of A.P Gazette part-I extraordinary No.11, Kurnool Dated:25.07.2012 to be needed for acquisition of lands required for deepening and widening of Kundu River in connection with Nandyal Flood Protection Works, the under signed after full enquiry into case and due consideration of the various circumstances connected with acquisition as here before set forth, makes the following award under his hand.

The True area of the Land	Ac.	209.05
a) The market value of the land subject to full assessment, peshkash on ground rent as the case may be, and in the case of house site held for, its market value as such, exclusive all cases of trees, buildings and standing crops at Rs. (vide BSO 90, para15(i) note (1)	Rs.	10,45,25,000.00
b) Valuation on account of buildings, wells, crops, trees etc.,	Rs.	19,26,946.00
c) Other damages, if any (to be specified)	Rs.	-
TOTAL		10,64,51,946.00
d) 30% Solatium on market value as per amended Sec.23(2)-Sec.15(b) of the L.A (Amendment) Act, 1984.	Rs.	3,13,57,500.00
TOTAL	Rs.	13,78,09,446.00
e) Interest at 9% per annum upto the date of award, as per amended Sec.34 of the L.A Act Sec.20(1) of the L.A(Amendment) Act, 1984 from to	Rs.	-
TOTAL		13,78,094,46.00
f) 12% per annum Additional market value (on market value) as per the amended Sec.23(1)-A, Sec.15(a) of the L.A (Amendment) Act, 1984 from 23.7.12 to 10.06.13 (323 days)	Rs.	1,10,99,696.00
TOTAL	Rs.	14,89,09,142.00

Rupees (14,89,09,142/-) Fourteen crores eighty nine lakhs nine thousand one hundred and forty two only.

Land Acquisition Officer &
Revenue Divisional Officer,
Nandyal.

16/2/2013
27/5/2013
// True Copy //
Administrative Officer
O/o. Sub-Collector Office, Nandyal

18/6/13

Sale Nos. 2, 19, 20, 21, 30, 32, 33, 35, 38, 39, 45, 46, 53, 54, 55, 67, 70, 71, 72, 79, 82, 84 and 89 : These sales are combined sales. As such, they do not represent the true value of the lands, under acquisition. Hence these sales are discarded.

Sale Item Nos. 1, 16, 17, 25, 26, 28, 29, 57, 58, 59, 73, 74, 77 and 85 : These sales are seems to be Booster sales to get more market value to the lands under acquisition. As such, they do not represent the true value of the lands, under acquisition. Hence these sales are discarded.

Though the remaining sale item Nos. 44, 50, 60 and 68 are occurred during year 2011 and the sales are within the vicinity of the lands under acquisition and wherein the sales raises from Rs. 2,00,000/- to Rs. 2,50,000/- per acre, it seems the sale are got registered at low price to evade stamp duty. During inspection of the lands, the ryots of the lands, surrounded the lands under acquisition as well as the pattadars of the lands, under acquisition have stated that the prevailing market value of the lands within the vicinity of the lands, under acquisition are ranging from Rs. 40,00,000/- to Rs. 45,00,000/- per acre. But, they have neither produced nor adduced any documentary evidence in support of their claim. The basic value of the lands under acquisition are ranging from Rs.4,00,000/- Per Acre to Rs 38,72,000/- per acre.

In view of the above, all sales occurred during crucial period are discarded.

The then Sub Collector, Nandyal has passed an consent award in the year 1986 by fixing the market value at Rs. 4,55,000/- per acre on 15.7.1986 which was required for construction of APSRTC Bus stand in the lands of Moolasagaram village of Nandyal town. The lands under acquisition in connection with widening of kunduriver are located at a distance of 1.5 Kilometer. There is also one General Award passed in the year 2008 for an extent of Acs. 9.73 cents for acquisition of diversion road and construction of High level bridge across kunduriver situated in the villages of Moolasagaram and Udumalpuram villages of Nandyal Mandal. The then Land Acquisition Officer/ Revenue Divisional Officer, Nandyal has fixed the Market Value at Rs. 2,63,000/- per acre in Award No. 3/2008, dt: 20.2.2008 (R.D.O. file No. G. 2147/2008). The lands now proposed are in connection with widening of kunduriver nearer to the lands already acquired in the year 2008. The Market value fixed at Rs. 2,63,000/- per acre is in the year 2008 and by adding 12% of escalation charges for each year from 2008 to 2013 for 5 years, the Market value works out to Rs. 4,63,494/- Per acre. The Moolasagaram village is covered under urbanization area and having irrigation potentiality. The Basic values of the lands under acquisition are ranging from Rs.4,00,000/- Per Acre to Rs 38,72,000/- per Acre Almost all, the majority of Basic values of the lands under acquisition are at Rs 4,00,000/- Per Acre . As the lands are valuable and by adding Rs 1,00,000/- towards proximity, fertility and time log and also the village is

under urbanization, I feel it reasonable to fix the M.V @ Rs5,00,000/-per acre. Hence I fixed the Market value @ 5, 00,000/- per acre as it is a reasonable one and holds good for the lands under acquisition. ^{The Sc. has been approved M.V @ Rs 5,00,000/- P.A} Accordingly the P.V proposals were submitted to the Collector, Kurnool for approval. The Joint Collector, Kurnool has counter signed the Preliminary Valuation Statement for Rs.13,78,09,446/- vide Collector, Kurnool reference Rc.G.1/1799/2012, Dt:23.04.2013.

True area of the Land:

The Notice under Survey and Boundaries Act was published as required. No objections or representations have been stated or filed by interested persons in respect of the true area of the lands under acquisition. The S.D records were got prepared and pre scrutinized by the Deputy Inspector, Survey O/o Reenue Divisional Officer, Nandyal on 14.09.2009. I therefore accept the Sub-Division area of 209.20 acres of land as true area of the lands under acquisition.

PUBLICATION OF STATUTORY NOTICES :

The Notices U/s 9(1) and 10 of the L.A Act were got published by affixture on the Notice board of the Grama Chavidi, Moolasagaram Village, Tahsildar Office, Nandyal, Notice Board of RDO's office, Nandyal and other required places in time on 22.12.2012.

The individual notices U/s 9(3) and 10 of the L.A Act calling on the interested persons to appear and file objections with regard to the compensation amount to the measurements of the lands under acquisition before the Land Acquisition Officer on 05.01.2013 at Sub-Collector Office, Nandyal were got served on the interested persons, known are believed to interested persons in the land under acquisition on 22.12.2012.

Trees and Structures :

There are trees of Fruit bearing and Non-Fruit bearing existing on the lands under acquisition and the certain structures are also covered under acquisition. The details and estimated values are furnished as per the report of A.D, Horticulture, Nandyal and Forest Officer, Nandyal, E.E, SRBC Div No-I, CADA, Nandyal. The values are included accordingly.

Possession of land :

Possession of the lands have not been taken.

Solatium @ 30% :

The solatium @ 30% is awarded and ordered to be added to the market value.

Interest:

Does not arise since no possession taken.

Additional market value @ 12% :

The additional market value @ 12% for the period from 23.07.2012 to 10.06.2013 (323 days) is awarded and ordered to be added to the land compensation.

TITLE AND APPORTIONMENT:

1) Sy.No. 432/1, Extent acquired 4.35 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	2175000
30% Solatium	652500
12% Additional Market Value	230967

Proceedings of the Revenue Divisional Officer, Nandyal
Present Sri B.Shankar,M.Sc.

17-05-2013

Dated: 27.05.2013

Award No. 6/2013-14,
Rc.G/1064/2012.

Sub: Land Acquisition – General – Kurnool District – Nandyal Mandal – Moolasagaram village – Sy.No. 432/1, 462/1 etc. – extent 209.05 acres – Acquisition of lands for widening and deepening of Kundu river in connection with the Nandyal Flood Protection works – Draft Award – Regarding.

- Ref: 1) R.Dis. G1/2606/2009, dt: 11.4.2012 of District Collector, Kurnool.
2) E.E. SRBC, Division No.-I (CADA), Nandyal Lr.No.E.E/SRBC/D.N.I/CADA/NDL/TW/190M, Dt:05.05.2012.
3) This office Lr.No. Rc.G. 1064/2012, dt: 5.7.2012.
4) Collector, Kurnool Rc.G1/1705/2012, dt: 19.7.2012 & 20.7.2012.
5) This office Rc.G.1064/2012, Dt:19.01.2013.
6) Collector, Kurnool proceedings Rc.G1.1799/2012, Dt:01.02.2013.

* * * *

ORDER :-

The Executive Engineer, I & CAD, K.C.Canal, Nandyal has sent requisition proposals earlier in GRc.No. F.No. TW/JTO31794 dt: 24.1.2009 for acquiring the lands to an extent of Ac. 198.00 cents of Moolasagaram village of Nandyal Mandal for widening and deepening of Kundu river in connection with Nandyal flood protection works. They were lapsed by 20.12.2011 due to Non- availability of funds when the L.A. proposals stood at Award stage.

Subsequently the Collector, Kurnool has requested to obtain a fresh requisition proposals. Accordingly the Executive Engineer has been asked to send a fresh requisition proposals for initiating L.A. proceedings in the matter. Meanwhile the Executive Engineer, SRBC Division, No. I (CADA), Nandyal has informed that the lands requisitioned earlier are holds good.

The following lands of Moolasagaram village, Nandyal Mandal have been inducted in the acquisition and the lands are inspected along with the Tahsildar and Mandal Surveyor of Nandyal on 5.7.2012.

Sy.No.	Extent A.C.
432/1	4.35
462/1	6.45
507/1	8.73
506	16.00
508/1	2.50
509/1	5.96
510/1A	0.15
510/2A	7.47
460/2	0.46
512/1A	4.05
512/2A1	1.00
466/2	2.11
467/2	3.83

482/2	3.56
485/2	4.47
486/2	3.80
487/2	6.97
488	5.82
477/2	1.71
476/2	0.31
146/2	0.27
146/3	0.81
144/2	2.78
142/2	4.52
141/1B	5.60
498/1A	3.63
499/1B	0.01
499/2A	0.39
502/2	13.42
503/1	1.57
503/2	7.47
504	12.98
145	1.93
497/A	2.68
497/B	2.75
496	2.98
495	5.00
494	0.56
493	2.17
492	1.35
491	8.52
484	4.05
483	4.15
464	7.04
415	10.89
413	0.71
TOTAL:	197.93

Addendum

490	7.30
498/2	3.82

G.Total:	209.05

The lands have been got measured, surveyed sub division records also got prepared and pre-scrutinised, according to which the actual extents of patta lands and the Government lands have been arrived to Ac. 209.05.

<u>Sy.No.</u>	<u>Govt. land Extent</u>	<u>Classification</u>
511	0.12	G.P.
458/1	0.03	G.P.
	0.15	

ABSTRACT

Patta	Ac. 209.05
Govt. patta	Ac. 0.15
	Ac. <u>209.20</u>

The lands covered under acquisition are classified as I.D., IID, SID, GID. The lands are cotton soil and the following structures and trees are existing.

Fruit Bearing Trees

<u>Sy.No.</u>	<u>Extent</u>	<u>No.of fruit bearing trees</u>
509	5.96	6 Coconut trees
432/1	7.35	10 Palmyra trees, 500 sweet lime trees
462/1	6.45	32 Coconut trees
507/1	8.73	04 Coconut trees
510/2A	7.47	1 Coconut trees
486/2	3.80	15 Coconut trees
464	7.04	02 Coconut trees
506	16.00	43 Coconut trees 1 Amla tree 85 Mango trees 106 Sapota
415	10.89	04 Coconut trees 15 Palmyra trees 50 mango trees

Structures

<u>Sy.No.</u>	<u>Extent</u>	<u>Structures existing</u>
462/1	6.45	One round well with motor pump room
506	16.00	One round well with motor pump room
512/1A	4.05	One open well
464	7.04	One motor pump Room
415	10.89	One well, pump Room.

Non-Fruit bearing trees

<u>Sy.No.</u>	<u>Extent</u>	<u>No.of non fruit bearing trees</u>
462/1	6.45	02 Teak trees
507/1	8.73	01 Eucalyptus tree
510/2A	7.47	02 Margosa trees, 01 teak tree
460/2	0.46	01 Margosa trees – 04 Eucalyptus trees
466/2	2.11	04 Margosa trees
464	7.04	02 Margosa trees
506	16.00	130 Teak trees, 80 Teak trees
415	10.89	01 Soapnut tree.

Two (2) Electrical lines are passing from west to East in Sy.Nos. 510/1A, 510/2A, 510/2A and one (1) Electrical line is passing from East to West in Sy.Nos. 485/2, 486/2 and 487/2.

The AD, Horticulture, Nandyal- VI, Forest Officer, Nandyal and E.E SRBC Division No-1 CADA, Nandyal have been requested to furnish the estimation values of the above trees and structures. The values are furnished here under.

Structures Values

Sl.No	Survey No.	Name of the Structure	Estimate Cost as per S. S.R 2009-2010	Cast of the structure after deprecation
1	462/1	One motor pump room one round Well	87,109-00	64,686-00
2	506	One Motor pump room one round well	2,29,024	192930-00

3	512/1	One open well	Silted up	
4	464	One motor pump Room	105775-00	78537-00
5	415	One Well, Pump Room	4,86,189-00	3,28,177-00

Values of Fruit bearing trees

Sl. No	Sy. No	Extent	No of Fruit bearing trees	Values estimated RS/-
1	509	5.96	6 Coconut Trees	7631-00
2	432/1	7.35	500 Sweet lime Trees	617835-00
3	462/1	6.45	32 Coconut trees	40697-00
4	507/1	8.73	04 Coconut trees	5087-00
5	510/2A	7.47	1 Coconut trees	1272-00
6	486/2	3.80	2 Coconut trees	2544-00
7	464	7.04	02 coconut trees	2544-00
8	506	16.00	43 Coconut trees, one Amla tree, 85 Mango trees and 106 sapota	275872-00
9	415	10.89	04 Coconut Trees, 50 Mango trees	85350-00

Values of Non- Fruit bearing trees

Sl. No	Sy No	Extent	No of Non-Fruit bearing trees	Values estimated RS/-
1	462/1	6.45	03 teak trees	6423.59
2	507/1	8.73	01 Eucalyptus tree	733.99
3	510/2A	7.47	02 Neem trees, 01 teak tree,	5090.47
4	460/2	0.46	01Neem trees , 06 Eucalyptus tees	1513.86
5	466/2	2.11	04 Neem trees	4883.98
6	464	7.04	03 Neem trees	7393.54
6	506	16.00	212 Teak trees	187407.51
7	415	10.89	01 Soapnut tree	

The lands covered under acquisition are for widening and deepening of Kundu river in connection with the Nandyal Flood Protection Works.

The Draft Notification u/s 4(1) of the Land Acquisition Act has been approved in Kurnool Collector's proceedings No. Rc.G1/1705/2012, dated 19.7.2012 and published in the A.P. Gazette Part-I Extra ordinary No.10 dated 23.07.2012. The 2-A Telugu Notification has been published in two daily news papers, namely (1) Eenadu,

5/

dated 24.07.2012 and (2) Maharadhi, dated 25.07.2012. The substance of the notification has been published in the village on 25.08.2012.

The D.D. u/s 6 of the L.A. Act proposals have been approved in Collector, Kurnool proceedings No. Rc.G1/1705/2012, dated 20.7.2012 and published in the A.P. Gazette Part-I Extra ordinary No. 11 dated 25.07.2012. It has also been published in local Telugu News papers i.e., (1) Andhra prabha dt 26/07/2012 (2) PrajaHitam dt 27/07/2012. The substance of D.D. was also published in the village on 27.08.2012.

Further it is noticed while preparing the enjoyment list of the lands under acquisition an extent of 11.12 acres in (Sy.No.490, extent 7.30 and Sy.no.498/2 extent 3.82, Total extent 11.12 acres) which is also covered under acquisition have been missed and the addendum proposals to the said extent are submitted to the Collector, Kurnool vide in this office Rc.G.1064/2012, Dt:11.01.2013 for approval and publication. Mean while the addendum proposals in respect of Sy.No's 490 and 498/2 extent 11.12 acres have been approved vide Collector proceedings Rc.G1/1799/2012, Dt:01.02.2013 and published in the A.P District Extra ordinary Part-I Gazette No.02/KNL Dt:05.02.2013. The substance of addendum Notification and Declaration have been published at conspicuous places of the Village on 10.03.2013. All together the total extent of the notification now arrived to $197.93+11.12=209.05$.

In order to fix up the market value of the lands, under acquisition, the sales statistics, which took place in Moolasagaram village, Nandyal Mandal during the crucial period of three years preceding the date of notification i.e., from 24.07.2009 to 23.07.2012 have been gathered from the Sub-Registrar's Office, Nandyal, which are detailed as follows:

Sl. No.	Document No. & Date	Sy.No. Sold	Extent sold in A.C.	Sale amount Rs.	Rate per acre Rs.
1	3640/2009 24.07.2009	153/1	2.00	200000/-	100000/-
2	4165/2009 10.8.2009	119, 102	3.00	189000/-	63000/-
3	4258/2009 13.8.2009	257/1	1.70	255000/-	150000/-
4	4329/2009 17.8.2009	312	1.15	173000/-	150435/-
5	4554/2009 27.8.2009	96	5.00	600000/-	120000/-
6	4572/2009 28.8.2009	120/1	4.80	408000/-	85000/-
7	4572/2009 28.8.2009	121/2	6.83	581000/-	85066/-
8	5637/2009 30.9.2009	120/1	2.30	230000/-	100000/-
9	7384/2009 29.12.2009	309	1.70	144000/-	84706/-
10	7385/2009 29.12.2009	309	1.75	144000/-	82286/-

11	7386/2009 29.12.2009	308	1.405	149000/-	106050/-
12	7387/2009 29.12.2009	309	1.00	82000/-	82000/-
13	80/2010 7.1.2010	305	3.195	320000/-	100516/-
14	957/2010 11.2.2010	120	2.00	200000/-	100000/-
15	1421/2010 02.03.2010	131	1.78	178000/-	100000/-
16	1421/2010 02.3.2010	149	2.35	235000/-	100000/-
17	1421/2010 02.3.2010	131/3	3.55	35500/-	100000/-
18	1580/2010 02.03.2010	120/1	1.58	158000/-	100000/-
19	1589/2010 06.03.2010	83, 91/2	4.70	170000/-	100000/-
20	1590/2010 06.03.2010	83, 91/2	1.898	190000/-	100105/-
21	1591/2010 06.03.2010	83, 91/2	0.375	38000/-	101333/-
22	2090/2010 26.03.2010	120	3.00	300000/-	100000/-
23	2482/2010 03.04.2010	936, 1113	3.59	288000/-	80223/-
24	2599/2010 06.04.2010	280	3.5	280000/-	80000/-
25	3425/2010 05.05.2010	131	2.28	274000/-	120175/-
26	3425/2010 05.05.2010	131	2.54	305000/-	120079/-
27	3917/2010 24.05.2010	258	0.48	100000/-	208333/-
28	3959/2010 26.05.2010	143	1.21	121000/-	100000/-
29	3959/2010 26.05.2010	143	2.43	243000/-	100000/-
30	4128/2010 02.06.2010	378, 377	0.6425	65000/-	101167/-
31	4366/2010 11.06.2010	339	5.1	735000/-	144118/-
32	4368/2010 11.06.2010	936, 1113	1.09	88000/-	80734/-
33	4369/2010 11.06.2010	936, 1113	2.5	200000/-	80000/-
34	6602/2010 24.08.2010	120/1	0.65	195000/-	300000/-
35	6614/2010 25.8.2010	370/2, 371	2.52	504000/-	200000/-
36	6725/2010 30.8.2010	114	6.14	1535000/-	250000/-
37	6726/2010 30.8.2010	156	1.45	363000/-	250345/-
38	6853/2010 8.9.2010	275/4, 276/1	4.45	890000/-	200000/-
39	7192/2010 20.9.2010	1088, 1090	2.05	410000/-	200000/-
40	8323/2010 1.11.2010	116/2, 132/2	0.05	73000/-	1460000/-

41	8740/2010 18.11.2010	93/1	2.50	500000/-	200000/-
42	9195/2010 6.12.2010	165	0.36	90000/-	250000/-
43	9196/2010 6.12.2010	165	0.41	103000/-	251220/-
44	9197/2010 6.12.2010	165	0.98	245000/-	250000/-
45	9685/2010 29.12.2010	990/1, 990/2	2.94	588000/-	200000/-
46	164/2011 10.1.2011	116/2, 132/2	2.92	585000/-	200342/-
47	948/2011 8.2.2011	118	2.82	2280000/-	808511/-
48	948/2011 8.2.2011	118	1.82	2280000/-	1252747/-
49	1049/2011 10.2.2011	101/1C	2.13	426000/-	200000/-
50	3356/2011 30.4.2011	165	1.87	374000/-	200000/-
51	3942/2011 20.5.2011	317	1.45	290000/-	200000/-
52	4155/2011 27.5.2011	50	0.43	86000/-	200000/-
53	5592/2011 07.07.2011	117/3, 117/4	0.82	164000/-	200000/-
54	6388/2011 29.7.2011	956, 957, 282	16.5	3300000/-	200000/-
55	6513/2011 3.8.2011	129, 131	4.31	862000/-	200000/-
56	6514/2011 3.8.2011	134	6.01	1202000/-	200000/-
57	6515/2011 3.8.2011	149	1.77	2571000/-	1452542/-
58	6516/2011 3.8.2011	149	1.75	2541000/-	1452000/-
59	6517/2011 3.8.2011	149	1.75	2541000/-	1452000/-
60	7085/2011 26.8.2011	148	1.20	240000/-	200000/-
61	7224/2011 30.8.2011	114	1.00	200000/-	200000/-
62	7225/2011 30.8.2011	114	2.00	400000/-	200000/-
63	7226/2011 30.8.2011	114	3.00	600000/-	200000/-
64	7266/2011 3.9.2011	957	1.74	350000/-	201149/-
65	7779/2011 13.9.2011	165	0.98	245000/-	250000/-
66	7885/2011 15.9.2011	310/2	1.00	200000/-	200000/-
67	8849/2011 28.10.2011	377, 378	5.03	1006000/-	200000/-
68	9900/2011 21.12.2011	143	1.21	242000/-	200000/-
69	10081/2011 28.12.2011	957	0.50	100000/-	200000/-
70	10152/2011 31.12.2011	943, 1072, 1112	2.94	588000/-	200000/-
71	723/2012 3.2.2012	101/1C4, 101/1D4	0.52	104000/-	200000/-

72	1129/2012 22.2.2012	1088, 1090	2.05	410000/-	200000/-
73	1347/2012 2.3.2012	479	1.38	1336000/-	968116/-
74	1348/2012 29.2.2012	479	1.38	1336000/-	968116/-
75	1458/2012 6.3.2012	370	0.341	69000/-	201843/-
76	1552/2012 12.3.2012	282	2.58	516000/-	200000/-
77	1916/2012 28.3.2012	149	1.64	2382000/-	1452439/-
78	1917/2012 28.3.2012	131/3	0.65	130000/-	200000/-
79	1938/2012 29.3.2012	118, 130, 117/3, 117/4	3.12	3021000/-	968260/-
80	1939/2012 29.3.2012	134	0.22	44000/-	200000/-
81	1940/2012 29.3.2012	131	0.30	60000/-	200000/-
82	1940/2012 29.3.2012	131, 131/3	0.31	62000/-	200000/-
83	2902/2012 3.5.2012	284	4.00	800000/-	200000/-
84	2973/2012 4.5.2012	131, 132/2	0.75	1116000/-	1486018/-
85	3529/2012 25.5.2012	154	1.00	1452000/-	1452000/-
86	4056/2012 20.6.2012	4/D	8.20	1640000/-	200000/-
87	4057/2012 20.6.2012	3/1A	5.61	1122000/-	200000/-
88	4057/2012 20.6.2012	239	2.60	520000/-	200000/-
89	4347/2012 02.7.2012	943, 1072	1.00	200000/-	200000/-
90	4990/2012 23.7.2012	983	1.60	320000/-	200000/-
91	4990/2012 23.7.2012	985	2.44	489000/-	200409/-

The lands under acquisition and the sale lands have been inspected on 09.2012 along with the Tahsildar, Nandyal, Irrigation officials, Village Revenue Officer concerned and Mandal Surveyor.

The above sales are discussed below.

Sale Nos. 27, 42, 43, 80 and 81 : These sales are bit sales. As such they do not represent the true value of the lands, under acquisition. Hence, these sales are discarded.

Sale Nos. 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 18, 22, 24, 30, 32, 36, 37, 41, 47, 48, 49, 51, 61, 62, 63, 64, 66, 83, 86, 87, 88, 90, 91 : These sales are far away from the lands, under acquisition. As such, they do not represent the true value of the lands, under acquisition. Hence, these sales are discarded.

Trees value	617835
TOTAL	3676302

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Patan. Rasool Khan S/o Jamaal Khan	3.10
2	Patan. Shamsher Khan S/o Jamaal Khan	0.38
3.	Patan Rasool Khan, J.Haseena Begum and Patan Hameeda Bee (Disputed the extent possessed by them)	0.87
	TOTAL	4.35

1. Patan. Rasool Khan S/o P.Jamaal Khan : He deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 432/1 which is in Patta No.550 and having pattadar Pass Book No. 462672 and stands registered in the name of Patan. Rasool Khan S/o Jamaal Khan as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. 500 Sweet lemon trees are existing on his land. The lands are not mortgaged to any other individual or institution. There are no other claimants. During the award enquiry he claimed market value @ 1 crore per acre.
2. Patan. Shamsher Khan S/o Jamaal Khan: He deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 432/1 which is in Patta No. 619 and having pattadar Pass Book No. 493168 and stands registered in the name of Patan. Shamsher Khan S/o Jamaal Khan as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. There are no other claimants. During the award enquiry he claimed market value @ 40,00,000/- per acre
3. Patan Rasool Khan etc., : The dispute to an extent of 0.87 cents is engaged among Patan Rasool Khan, J.Haseen Begum and Patan Hameeda Bee.

During the award enquiry they claimed the Market Value at Rs.1,00,00,000/- and 40,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of their claim. The claims are rejected as baseless. The land owners deposed that there are no permanent Structures, Tombs and Wells on the land under acquisition that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. They agreed to abide by the statutory provisions and other rules of the Land Acquisition Act. The trees values are included as per estimation values furnished by the concerned officer.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Patan. Rasool Khan S/o Jamaal Khan	432/1	3.10	2797432
2	Patan. Shamsher Khan S/o Jamaal Khan	432/1	0.38	267176
3	Patan Rasool Khan, J.Haseena Begum and Patan Hameeda Bee (Disputed the	432/1	0.87	611694

extent possessed by them)			
	Total:	4.35	3676302

In respect of extent 0.87 cents as there is disputed among Patan Rasool Khan, J.Haseena Begum and Patan Hameeda Bee. The total compensation is ordered to be kept under Civil Deposit U/s 31(2) of the L.A Act.

2) Sy.No. 462/1, Extent. 6.45 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	3225000
30% Solatium	967500
12% Additional Market Value	342468
Structures Value	64686
Trees Value	56681
TOTAL	4656335

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Avuthu Umamaheswara Reddy S/o Koti Reddy	3.27
2	Avuthu Thulasamma W/o Koti Reddy	3.18
	Total:	6.45

1. Avuthu Umamaheswara Reddy S/o Koti Reddy : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 462/1 which is in Patta No. 1439 and having pattadar Pass Book No. 718948 and stands registered in the name of Avuthu Umamaheswara Reddy S/o Koti Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. There are no other claimants. During the award enquiry he claimed market value @ 1 crore per acre
2. Avuthu Thulasamma w/o Koti Reddy: She deposed that the land under acquisition is her self property. The above land under acquisition in Sy.No. 462/1 which is in Patta No. 1442 and having pattadar Pass Book No. 712972 and stands registered in the name of Patan. Avuthu Thulasamma W/o Koti Reddy as per 1B Register of Moolasagaram-village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. Three Teak 32 Coconut trees, and One motor Pump room and one round well are existing on her land . The lands are not mortgaged to any other individual or institution. There are no other claimants. During the award enquiry he claimed market value @ 1 crore per acre

During the award enquiry they claimed the Market Value at Rs.1,00,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of their claim. The claims are rejected as baseless. The land owners deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. They agreed to abide by the statutory provisions and other rules of the Land Acquisition Act. The trees and structure values are included as per estimation values furnished by the concerned officer.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Avuthu Umamaheswara Reddy S/o Koti Reddy	462/1	3.27	2280000 2289124
2	Avuthu Thulasamma W/o Koti Reddy	462/1	3.18	2000000 235721
Total:			6.45	

3) Sy.No. 490, Extent. 7.30 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	Rs. 3650000
30% Solatium	Rs. 1095000
12% Additional Market Value	Rs. 387600
Grand Total.	Rs.5132600

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Mainyar Nazeer Ahamed S/o M. Ameer Ahamed	1.22
2	Mainyar Zameel Basha S/o M. Ameer Ahamad	1.23
3	Mainyar Nisar Ahammad S/o M Ameer Ahamed	1.22
4	Bodhanapu Sai Krishna S/o B.Narasimhulu	0.72
5	Akula Chinna Ankaiah S/o A.Venkataiah	0.73
6.	Akula Lakshmi Narasamma W/o Venkateswarlu	0.72
7.	Bodhanapu Venkata Prasada Rao S/o B.Narasimhulu	0.73
8.	Akula Pedda Ankaiah S/o A.Venkataiah	0.73
TOTAL		7.30

1. Mainyar Nazeer Ahamed S/o Ameer Ahamed : He deposed that the land under acquisition is his ancestral and also self property. The above land under acquisition in Sy.No. 490 measuring an extent of 0.91 ½ which is in Patta No. 213 and having pattadar Pass Book's No. 176125 and stands registered in the name of Mainyar Nazeer Ahamed S/o Amerahamad as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. It is self acquired land. Further he got the property of his share of 0.30 ½ cents after his father's death since his father by name M.Ameer Ahamed had pattadar passbook No.176124 vide patta No.212. He has produced notary affidavit in connection with their partition deed. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition. During the Award enquiry he claimed market value @ Rs.50,00,000/- per acre. There are no other claimants.
2. Mainyar Zameel Basha S/o Ameer Ahamed : He deposed that the land under acquisition is his ancestral and also self property. The above land under acquisition in Sy.No. 490 measuring an extent of 0.92 ½ which is in Patta No. 215 and having pattadar Pass Book's No. 176127 and stands registered in the name of Mainyar Zameel Basha S/o Ameer Ahamad as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. It is self acquired land. Further he got the property of his share of 0.30 ½ cents after his father's death since his father by name M.Ameer Ahamed had pattadar passbook No.176124 vide patta No.212.

He has produced notary affidavit in connection with their partition deed. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition. During the Award enquiry he claimed market value @ Rs.50,00,000/- per acre. There are no other claimants.

3. **M Mainyar Nisar Ahammad S/o Ameer Ahamad** : He deposed that the land under acquisition is his ancestral and also self property. The above land under acquisition in Sy.No. 490 measuring an extent of 0.91 ½ which is in Patta No. 214 and having pattadar Pass Book's No. 176126 and stands registered in the name of Mainyar Nisar Ahamed S/o Ameer Ahamad as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. It is self acquired land. Further he got the property of his share of 0.30 ½ cents after his father's death since his father by name M.Ameer Ahamed had pattadar passbook No.176124 vide patta No.212. He has produced notary affidavit in connection with their partition deed. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition. During the Award enquiry he claimed market value @ Rs.50,00,000/- per acre. There are no other claimants.
4. **Bodhanapu Sai Krishna S/o B.Narasimhulu** : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 490 which is in Patta No. 410 and having pattadar Pass Book No. 353511 and stands registered in the name of Bodhanapu Sai Krishna S/o B.Narasimhulu as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition During the award enquiry he claimed market value @ Rs.50,00,000 per acre. There are no other claimants.
5. **Akula Chinna Ankaiah S/o A.Venkataiah** : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 490 which is in Patta No. 409 and having pattadar Pass Book No. 353510 and stands registered in the name of Akula Chinna Ankaiah S/o A.Venkataiah as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition During the award enquiry he claimed market value @ Rs.50,00,000 per acre. There are no other claimants.
6. **Akula Lakshminarsamma W/o Vekateswaru** : She deposed that the land under acquisition is her self property. The above land under acquisition in Sy.No. 490 which is in Patta No. 407 and having pattadar Pass Book No. 353508 and stands registered in the name of Akula Lakshminarsamma W/o Venkateswarlu as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. She deposed that there are no structures or trees on the land under acquisition. During the award enquiry she claimed market value @ Rs.50,00,000 per acre. There are no other claimants.
7. **Bodhanapu Venkata Prasadarao S/o B.Narasimhulu** : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 490 which is in Patta No. 406 and having pattadar Pass Book No. 333507 and stands registered in the name of Bodhanapu Venkata Prasadarao S/o B.Narasimhulu as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition During the award enquiry he claimed market value @ Rs.50,00,000 per acre. There are no other claimants.

8. Akula Pedda Ankaiah S/o A.Venkataiah : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 490 which is in Patta No. 408 and having pattadar Pass Book No. 353509 and stands registered in the name of Akula Pedda Ankaiah S/o A.Venkataiah as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition. During the award enquiry he claimed market value @ Rs.50,00,000 per acre. There are no other claimants.

During the award enquiry they claimed the Market Value at Rs.50,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of their claim. The claims are rejected as baseless. The land owners deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. They agreed to abide by the statutory provisions and other rules of the Land Acquisition Act. There are no structures or trees on the land under acquisition

The Market Value of Rs.5,00,000/- per acre, fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compen sation Awarded Rs.
1	Mainyar Nazeer Ahamed S/o M. Ameer Ahamed	490	1.22	857777
2	Mainyar Zameel Basha S/o M. Ameer Ahamad	490	1.23	864808
3	Mainyar Nisar Ahammad S/o M Ameer Ahamed	490	1.22	857777
4	Bodhanapu Sai Krishna S/o B.Narasimhulu	490	0.72	506229
5	Akula Chinna Ankaiah S/o A.Venkataiah	490	0.73	513260
6.	Akula Lakshmi Narasamma W/o Venkateswarlu	490	0.72	506229
7.	Bodhanapu Venkata Prasada Rao S/o B.Narasimhulu	490	0.73	513260
8.	Akula Pedda Ankaiah S/o A.Venkataiah	490	0.73	513260
		TOTAL	7.30	5132600

- 4) Sy.No.507/1 , Extent. 8.73 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	Rs. 4365000
30% Solatium	Rs. 1309500
12% Additional Market Value	Rs. 463527
Trees Value	5821
	6143848

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Vanga Sarada W/o Vanga Seshi Reddy	4.14
2	Avuthu Thulasamma W/o Lakshmi Reddy	0.45
3	Vanga Seshi Reddy S/o Venkata Ramireddy	4.14
	TOTAL	8.73

1. Vanga Sarada W/o Vanga Seshi Reddy : She deposed that the land under acquisition is her self property. The above land under acquisition in Sy.No. 507/1 which is in Patta No. 1441 and having pattadar Pass Book No. 712971 and stands registered in the name of Vanga Sarada W/o Vanga Seshi Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. She deposed that there are no structures or trees on the land under acquisition. During the award enquiry she claimed market value @ 1 crore per acre. There are no other claimants.
2. Avuthu Thulasamma W/o Lakshmi Reddy : She deposed that the land under acquisition is her self property. The above land under acquisition in Sy.No. 507/1 which is in Patta No. 1442 and having pattadar Pass Book No. 712972 and stands registered in the name of Avuthu Thulasamma W/o Lakshmi Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. She deposed that there are no structures or trees on the land under acquisition. During the award enquiry she claimed market value @ 1 crore per acre. There are no other claimants.
3. Vanga Seshi Reddy S/o V.Venkata Rami Reddy : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 507/1 which is in Patta No.1440 and having pattadar Pass Book No. 718947 and stands registered in the name of Vanga Seshi Reddy S/o V.Venkata Rami Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. Four Coconut Tress and 1 Euqalyptus tree are existing on his land. The lands are not mortgaged to any other individual or institution. During the award enquiry he claimed market value @ 1 crore per acre There are no other claimants.

During the award enquiry they claimed the Market Value at Rs.1,00,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of their claim. The claims are rejected as baseless. The land owners deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. They agreed to abide by the statutory provisions and other rules of the Land Acquisition Act. The trees values are included as per estimation values furnished by the concerned officer.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Vanga Sarada W/o Vanga Seshi Reddy	507/1	4.14	2910813
2	Avuthu Thulasamma W/o Lakshmi Reddy	507/1	0.45	316399
3	Vanga Seshi Reddy S/o Venkata Ramireddy	507/1	4.14	2916636
	TOTAL		8.73	6143848

5) Sy.No.506 , Extent. 16.00 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	Rs. 8000000
30% Solatium	Rs. 2400000
12% Additional Market Value	Rs. 849534

Structure Values	159273
Trees Values	463280
TOTAL	11872087

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Atmakuru Vijay Kumar S/o A.Naga Bushanam Shetty	16.00

The Pattadar Atmakuru Vijay Kumar S/o A.Naga Bushanam Shetty has deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 506 which is in Patta No.333 and having pattadar Pass Book No. 4737 and stands registered in the name of Atmakuru Vijay Kumar S/o A.Naga Bushanam Shetty as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. One Round well with motor pump set, 43 Coconut Tress, 1 Amla, 85 Mango tress, 106 Sapota trees and 212 Teak tree are existing on his land. The lands are not mortgaged to any other individual or institution. During the award enquiry he claimed market value @ 50,00,000 per acre There are no other claimants.

During the award enquiry he claimed the Market Value at Rs.50,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of his claim. The claim was rejected as baseless. The land owner deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. He agreed to abide by the statutory provisions and other rules of the Land Acquisition Act. The structures and trees values are included as per estimation values furnished by the concerned officers.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardee as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Atmakuru Vijay Kumar S/o A.Naga Bushanam Shetty	506	16.00	11872087

6) Sy.No.508/1 , Extent. 2.50 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	1250000
30% Solatium	375000
12% Additional Market Value	132740
TOTAL	1757740

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individual as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Patan Rasool Khan S/o P.Jamal Khan	2.50

The pattadar Sri Patan.Rasool Khan S/o P.Jamal Khan has deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 508/1 which is in Patta No.550 and having pattadar Pass Book No. 462672 and stands registered in the name of Patan. Rasool Khan S/o Jamaal Khan as per 1B

Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are no structures or trees on the land under acquisition. He admitted of the service of statutory notice U/s 9(3) and 10 of the L.A act in time. During the award enquiry he claimed market value @ 1 crore per acre. There are no other claimants.

During the award enquiry he claimed the Market Value at Rs.1,00,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of his claim. The claim was rejected as baseless. The land owner deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. He agreed to abide by the statutory provisions and other rules of the Land Acquisition Act.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Patan Rasool Khan S/o P.Jamal Khan	508/1	2.50	1757740

7) Sy.No.509/1, Extent. 5.96 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	2980000
30% Solatium	894000
12% Additional Market Value	316452
Trees	7631
Total	4198082

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Patan Rasool Khan S/o P.Jamal Khan	0.78
2	Patan Reshma W/o late Dade Khan Sirani	1.89
3	Vanga Radha Rani W/o V.Deva Karunakar Reddy	1.68
4	Patan Reshma, J.Haseena Begum and Patan Hameeda Bee (Disputed the extent possessed by them)	1.61
	TOTAL	5.96

1. Patan Rasool Khan S/o P.Jamal Khan : He deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 509/1 which is in Patta No.550 and having pattadar Pass Book No. 462672 and stands registered in the name of Patan. Rasool Khan S/o Jamaal Khan as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are 6 coconut trees are existing and no structures on the land under acquisition. During the award enquiry he claimed market value @ 1 crore per acre. There are no other claimants
2. Patan Reshma W/o late Dade Khan Sirani : She deposed that the land under acquisition is her ancestral property. The above land under acquisition in Sy.No. 509/1 which is in Patta No.618 and having pattadar Pass Book No. 493200 and

stands registered in the name of Patan. Reshma W/o late Dade Khan Sirani as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. She deposed that there are no structures or trees on the land under acquisition. During the award enquiry she claimed market value @ 50,00,000 per acre. There are no other claimants

3. Vanga Radha Rani W/o V.Deva Karunakar Reddy : She deposed that the land under acquisition is her self property. The above land under acquisition in Sy.No. 509/1 which is in Patta No.1438 and having pattadar Pass Book No. 710769 and stands registered in the name of Vanga Radha Rani W/o V. Deva Karunakar Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. She deposed that there are no structures or trees on the land under acquisition. During the award enquiry she claimed market value @ 1 crore per acre. There are no other claimants
4. Patan Reshma etc.,: As per the enjoyment list submitted by the Mandal Surveyor, Nandyal Sri P.Dada Khan Sirani S/o Khaja Khan is an enjoyer. He was died. The pass book was changed in favour of Smt Patan Reshma W/o deceased vide Pattadar Pass Book No.493200 in patta No.618 for an extent of 1.89 only in Sy.No.509 of Moolasagaram village. The full extent was already covered under acquisition in favour of Patan Reshma and compensation is awarded and apportioned to her. The Mandal Surveyor has given enjoyment to an extent of 3.50 to the deceased. But on perusal of pass books the extent possessed by Patan Reshma in Sy.No.509 is only Acs.1.89. It is disputed among Patan Reshma, J.Haseena Begum and Patan Hameeda Bi. Therefore the total compensation for an extent of 1.61 is ordered to be kept in Civil Deposit U/s 31(2) of the L.A Act.

During the award enquiry they claimed the Market Value at Rs.1,00,00,000/- and 50,00,000 per acre. But failed to adduce or produce any documentary evidence in support of his claim. Their claims are rejected as baseless. The land owners deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. He agreed to abide by the statutory provisions and other rules of the Land Acquisition Act.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows except Sl.No. 4 kept in Revenue Deposit:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Patan Rasool Khan S/o P.Jamal Khan	509/1	0.78	556046
2	Patan Reshma W/o late Dade Khan Sirani	509/1	1.89	1328852
3	Vanga Radha Rani W/o V.Deva Karunakar Reddy	509/1	1.68	1181202
4	Not claimed by any one	509/1	1.61	1131982
	TOTAL		5.96	4198082

Land Value	75000
30% Solatium	22500
12% Additional Market Value	7964
TOTAL	105464

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	M.Mery Prasanna Lakshmi W/o M.Umamaheswara Reddy	0.15

The pattadar Smt M.Mery Prasanna Lakshmi W/o M.Umamaheswara Reddy has deposed that the land under acquisition is her ancestral property. The above land under acquisition in Sy.No. 510/1A which is in Patta No.647 and having pattadar Pass Book No. 508143 and stands registered in the name of M.Mery Prasanna Lakshmi W/o M.Umamaheswara Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. She deposed that there are no structures or trees on the land under acquisition. He admitted of the service of statutory notice U/s 9(3) and 10 of the L.A act in time. During the award enquiry she claimed market value @ 70,00,0000 per acre. There are no other claimants.

During the award enquiry he claimed the Market Value at Rs.70,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of his claim. The claim was rejected as baseless. The land owner deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. He agreed to abide by the statutory provisions and other rules of the Land Acquisition Act.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	M.Mery Prasanna Lakshmi W/o M.Umamaheswara Reddy	510/1A	0.15	105464

9) Sy.No.510/2A , Extent. 7.47 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	3735000
30% Solatium	1120500
12% Additional Market Value	396626
Trees Values	6363
Total	5258489

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Konda Sadguna Devi W/o Konda Nagi Reddy	0.97

2	Vanga Seshi Reddy S/o V.Venkata Rami Reddy	0.97
3	Vanga Radha Rani W/o V.Deva Karunakar Reddy	0.98
4	Konda Deva Krupakara Reddy S/o Konda Nagi Reddy	2.35
5	Konda Mahanandeeswara Reddy S/o K.Nagi Reddy	2.20
	TOTAL	7.47

1. Konda Sadguna Devi W/o Konda Nagi Reddy : She deposed that the land under acquisition is her self acquired property. The above land under acquisition in Sy.No. 510/2A which is stands registered in the name of Smt Konda Sadguna Devi W/o Konda Nagi Reddy vide document No.63, Dt:14.11.2002. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. She deposed that there are no structures or trees on the land under acquisition. During the award enquiry she claimed market value @ 50,00,000 per acre. There are no other claimants.
2. Vanga Seshi Reddy S/o V.Venkata Rami Reddy : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 510/2A which is stands registered in the name of Vanga Seshi Reddy S/o V.Venkata Rami Reddy vide document No.63, Dt:14.11.2002. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are no structures or trees on the land under acquisition. During the award enquiry he claimed market value @ 1 crore per acre. There are no other claimants.
3. Vanga Radha Rani W/o V.Deva Karunakar Reddy : She deposed that the land under acquisition is her ancestral property. The above land under acquisition in Sy.No. 510/2A which is stands registered in the name of Smt Konda Sadguna Devi W/o Konda Nagi Reddy vide document No.63, Dt:14.11.2002. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. She deposed that there are no structures or trees on the land under acquisition. During the award enquiry she claimed market value @ 1 crore per acre. There are no other claimants.
4. Konda Deva Krupakar Reddy S/o Konda Nagi Reddy : He deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 510/2A which is in Patta No.639 and having pattadar Pass Book No. 512904 and stands registered in the name of Konda Deva Krupakar Reddy S/o Konda Nagi Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that 1 coconu tree, 2 Neem trees and 1 teak tree are existing on his land under acquisition. During the award enquiry he claimed market value @ 50,00,000/- per acre. There are no other claimants.
5. Konda Mahanandeeswara Reddy S/o K.Nagi Reddy : He deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 510/2A which is in Patta No.138 and having pattadar Pass Book No. 512905 and stands registered in the name of Konda Mahanandeeswara Reddy S/o K.Nagi Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are no structures and trees on the land under acquisition. During the award enquiry he claimed market value @ 50,00,000/- per acre. There are no other claimants.

During the award enquiry they claimed the Market Value at Rs.1,00,00,000/- and 50,00,000 per acre. But failed to adduce or produce any documentary evidence in support of his claim. Their claims are rejected as baseless. The land owners deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. He agreed to abide by the statutory provisions and other rules of the Land Acquisition Act.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Konda Sadguna Devi W/o Konda Nagi Reddy	510/2A	0.97	682003
2	Vanga Seshi Reddy S/o V.Venkata Rami Reddy	510/2A	0.97	682003
3	Vanga Radha Rani W/o V.Deva Karunakar Reddy	510/2A	0.98	689033
4	Konda Deva Krupakara Reddy S/o Konda Nagi Reddy	510/2A	2.35	1658639
5	Konda Mahanandeeswara Reddy S/o K.Nagi Reddy	510/2A	2.20	1546811
	TOTAL		7.47	5258489

10) Sy.No.460/2 , Extent. 0.46 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	230000
30% Solatium	69000
12% Additional Market Value	24424
Trees Values	1514
Total	324938

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individual as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Vanga Chandra Sekhar Reddy S/o V. Venkata Rami Reddy	0.46

The pattadar Sri Vanga Chandra Sekhar Reddy V.Venkata Rami Reddy has deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 460/2 which is in Patta No.448 and having pattadar Pass Book No. 356296 and stands registered in the name of Vanga Chandra Sekhar Reddy S/o V.Venkata Rami Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there is 1 Neem tree and 6 Euglyptus are existing on the land under acquisition. He admitted of the service of statutory notice U/s 9(3) and 10 of the L.A act in time. During the award enquiry he claimed market value @ 1 crore per acre. There are no other claimants.

During the award enquiry he claimed the Market Value at Rs.1,00,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of his claim. The claim was rejected as baseless. The land owner deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. He agreed to abide by the statutory provisions and other rules of the Land Acquisition Act.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Vanga Chandra Sekhar Reddy S/o V. Venkata Rami Reddy	510/2A	0.46	324938

11) Sy.No.512/1A, Extent. 4.05 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	2025000
30% Solatium	607500
12% Additional Market Value	215038
Structure Values	33657
Total	2881195

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individual as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Maineni Purna Chandra Rao S/o M.Subbaiah	1.50
2	Vanga Seshi Reddy S/o V.Venkata Rami Reddy	0.85
3	Vanga Chandra Sekhar Reddy S/o Venkata Rami Reddy	0.85
4	Vanga Radha Rani W/o Deva Karunakar Reddy	0.85
	TOTAL	4.05

1. Maineni Purna Chandra Rao S/o M.Subbaiah : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 512/1A which is in Patta No.373 and having pattadar Pass Book No. 355926 and stands registered vide document No.3815, dt:18.7.1984 in the name of Maineni Purna Chandra Rao S/o M.Subbaiah as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are no structures and trees on the land under acquisition. During the award enquiry he claimed market value @ 6 crores per acre. There are no other claimants.
2. Vanga Seshi Reddy S/o V.Venkata Rami Reddy : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 512/1A which is in Patta No:450 and having pattadar Pass Book No. 356298 and stands registered in the name of Vanga Seshi Reddy S/o V. Venkata Rami Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that one open well is existing on his land under acquisition. During the award enquiry he claimed market value @ 1 crore per acre. There are no other claimants.
3. Vanga Chandra Sekhar Reddy S/o V.Venkata Rami Reddy : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 512/1A which is in Patta No.448 and having pattadar Pass Book No. 356296 and stands registered in the name of Vanga Chandra Sekhar Reddy S/o V.Venkata Rami Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are no structures and trees on the land under acquisition. During the award enquiry he claimed market value @ 1 crore per acre. There are no other claimants.

4. Vanga Radha Rani W/o V.Deva Karunakar Reddy : She deposed that the land under acquisition is her self property. The above land under acquisition in Sy.No. 512/1A which is in Patta No. 449 and having pattadar Pass Book No. 356297 and stands registered in the name of Vanga Radha Rani W/o V.Deva Kârunakar Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are no structures and trees on the land under acquisition. During the award enquiry he claimed market value @ 1 crore per acre. There are no other claimants.

During the award enquiry they claimed the Market Value at Rs.1,00,00,000/- and 6,00,00,000 per acre. But failed to adduce or produce any documentary evidence in support of their claim. The claims are rejected as baseless. The land owner deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. They agreed to abide by the statutory provisions and other rules of the Land Acquisition Act. The structure values are included as per estimation values furnished by the concerned officer.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compen sation Awarded Rs.
1	Maineni Purna Chandra Rao S/o M.Subbaiah	512/1A	1.50	1054644
2	Vanga Seshi Reddy S/o V.Venkata Rami Reddy	512/1A	0.85	631288
3	Vanga Chandra Sekhar Reddy S/o Venkata Rami Reddy	512/1A	0.85	597631
4	Vanga Radha Rani W/o Deva Karunakar Reddy	512/1A	0.85	597632
	TOTAL		4.05	2881195

12) Sy.No.512/2A1, Extent. 1.00 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	500000
30% Solatium	150000
12% Additional Market Value	53096
Total	703096

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individual as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Maineni Purna Chandra Rao S/o M.Subbaiah	1.00

The pattadar Sri Maineni Purna Chandra Rao S/o M.Subbaiah has deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 512/2A1 which is in Patta No.373 and having pattadar Pass Book No. 355926 and stands registered in the name of Maineni Purna Chandra Rao S/o M.Subbaiah as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are no trees and permanent structures on the land under acquisition. He

admitted of the service of statutory notice U/s 9(3) and 10 of the L.A act in time. During the award enquiry he claimed market value @ 6 crores per acre. There are no other claimants.

During the award enquiry he claimed the Market Value at Rs.6,00,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of his claim. The claim was rejected as baseless. The land owner deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. He agreed to abide by the statutory provisions and other rules of the Land Acquisition Act.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Maineni Purna Chandra Rao S/o M.Subbaiah	512/2A1	1.00	703096

13) Sy.No.466/2, Extent. 2.11 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	1055000
30% Solatium	316500
12% Additional Market Value	112032
Trees Values	4884
Total	1488416

During the inspection the land in Sy.NO. 466/2 with an extent of 2.11 cents is covered by plots and the Mandal Surveyor has also noted that the land is covered by plots in enjoyment list. No interested persons are claimed for compensation during the time of award enquiry. There are 4 neem trees are existing on the land under acquisition. Hence the land compensation for the extent covered under acquisition is ordered to be kept under Revenue deposit and the apportionment of the award is to be apportioned whenever the pattadar approaches for land compensation with clear evidence.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	No interested persons claimed	2.11

It is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardee whenever the awardee approaches for land compensation with clear evidence since no interest persons have claimed

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	No interested persons claimed	466/2	2.11	1488416

14) Sy.No.467/2, Extent. 3.83 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	1915000
30% Solatium	574500
12% Additional Market Value	203357

Total

2692857

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individual as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Posam Ramanjaneya Reddy S/o P.Chenna Reddy	1.02
2	Posam Venkata Ramana Reddy S/o P.Ramanjaneya Reddy	1.02
3	Not claimed by any one	1.79
TOTAL		3.83

1. Posam Ramanjaneya Reddy S/o P.Chenna Reddy : He deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 467/2 which is in Patta No. 230 and having pattadar Pass Book No. 176142 and stands registered in the name of Posam Ramanjaneya Reddy S/o P.Chenna Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment, with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are no structures and trees on the land under acquisition. During the award enquiry he claimed market value @ 50,00,000/- per acre. There are no other claimants.
2. Posam Venkata Ramana Reddy S/o P.Ramanjaneya Reddy : He deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 467/2 which is in Patta No. 231 and having pattadar Pass Book No. 176143 and stands registered in the name of Posam Venkata Rami Reddy S/o P.Ramanjana Reddy as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. The lands are not mortgaged to any other individual or institution. He deposed that there are no structures and trees on the land under acquisition. During the award enquiry he claimed market value @ 30,00,000/- per acre. There are no other claimants.
3. Not claimed by any one: No interested persons have attended for award enquiry for the remaining extent of 1.79 acres and no one claimed. The Mandal Surveyor has also not given enjoyment for the above extent due to non availability of pattadars on the land. Therefore the total land compensation amount for an extent of 1.79 is ordered to be kept in Revenue Deposit and ordered to be paid whenever the pattadars/awardees are approached for payment with recorded evidence.

During the award enquiry they claimed the Market Value at Rs.30,00,000/- and 50,00,000 per acre. But failed to adduce or produce any documentary evidence in support of their claim. The claims are rejected as baseless. The land owner deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. They agreed to abide by the statutory provisions and other rules of the Land Acquisition Act.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Posam Ramanjaneya Reddy S/o P.Chenna Reddy	467/2	1.02	717158
2	Posam Venkata Ramana Reddy S/o	467/2	1.02	717158

the property of his share of 0.30 ½ cents after his father's death since his father by name M.Ameer Ahamed had pattadar passbook No.176124 vide patta No.212. He has produced notary affidavit in connection with their partition deed. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition. During the Award enquiry he claimed market value @ Rs.50,00,000/- per acre. There are no other claimants.

3. **M Mainyar Nisar Ahammad S/o Ameer Ahamad :** He deposed that the land under acquisition is his ancestral and also self property. The above land under acquisition in Sy.No. 464 measuring an extent of 0.91 ½ which is in Patta No. 214 and having pattadar Pass Book's No. 176126 and stands registered in the name of Mainyar Nisar Ahamed S/o Ameer Ahamad as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. It is self acquired land. Further he got the property of his share of 0.30 ½ cents after his father's death since his father by name M.Ameer Ahamed had pattadar passbook No.176124 vide patta No.212. He has produced notary affidavit in connection with their partition deed. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition. During the Award enquiry he claimed market value @ Rs.50,00,000/- per acre. There are no other claimants.
4. **Bodhanapu Sai Krishna S/o B.Narasimhulu :** He deposed that the land under acquisition is his self property. The above land under-acquisition in Sy.No. 464 which is in Patta No. 410 and having pattadar Pass Book No. 353511 and stands registered in the name of Bodhanapu Sai Krishna S/o B.Narasimhulu as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition During the award enquiry he claimed market value @ Rs.50,00,000 per acre. There are no other claimants.
5. **Akula Chinna Ankaiah S/o A.Venkataiah :** He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 464 which is in Patta No. 409 and having pattadar Pass Book No. 353510 and stands registered in the name of Akula Chinna Ankaiah S/o A.Venkataiah as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition During the award enquiry he claimed market value @ Rs.50,00,000 per acre. There are no other claimants.
6. **Akula Lakshminarsamma W/o Vekateswaru :** She deposed that the land under acquisition is her self property. The above land under acquisition in Sy.No. 464 which is in Patta No. 407 and having pattadar Pass Book No. 353508 and stands registered in the name of Akula Lakshminarsamma W/o Venkateswarlu as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. She deposed that there are no structures or trees on the land under acquisition. During the award enquiry she claimed market value @ Rs.50,00,000 per acre. There are no other claimants.
7. **Bodhanapu Venkata Prasadarao S/o B.Narasimhulu :** He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 464 which is in Patta No. 406 and having pattadar Pass Book No. 333507 and stands registered in the name of Bodhanapu Venkata Prasadarao S/o B.Narasimhulu as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on

- the land under acquisition During the award enquiry he claimed market value @ Rs.50,00,000 per acre. There are no other claimants.
8. Akula Pedda Ankaiah S/o A.Venkataiah : He deposed that the land under acquisition is his self property. The above land under acquisition in Sy.No. 464 which is in Patta No. 408 and having pattadar Pass Book No. 353509 and stands registered in the name of Akula Pedda Ankaiah S/o A.Venkataiah as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition. During the award enquiry he claimed market value @ Rs.50,00,000 per acre. There are no other claimants.
9. No one claimed : On verification of the pass books and other relevant documents of the individuals from SI.No. 1 to 8 an extent of 0.02 cents is leftover and it is not decided to whom compensation is paid as the above said awardies have not prove their title over an extent of 0.02 cents in Sy.No. 464. No one has been attended for award enquiry to an extent of 0.02 acres . No trees and structures are existing on the land. Therefore the total compensation amount for an extent of 0.02 is ordered to be kept in Revenue Deposit and ordered to be paid whenever the pattadars/awardees are approached for payment with recorded evidence.

During the award enquiry they claimed the Market Value at Rs.50,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of their claim. The claims are rejected as baseless. The land owners deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. They agreed to abide by the statutory provisions and other rules of the Land Acquisition Act. there are no structures or trees on the land under acquisition

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Mainyar Nazeer Ahamed S/o M. Ameer Ahamed	464	1.17	911098
2	Mainyar Zameel Basha S/o M. Ameer Ahamad	464	1.18	829653
3	Mainyar Nisar Ahammad S/o M Ameer Ahamed	464	1.17	822622
4	Bodhanapu Sai Krishna S/o B.Narasimhulu	464	0.70	492167
5	Akula Chinna Ankaiah S/o A.Venkataiah	464	0.70	492167
6	Akula Lakshmi Narasamma W/o Venkateswarlu	464	0.70	492167
7	Bodhanapu Venkata Prasada Rao S/o B.Narasimhulu	464	0.70	492167
8	Akula Pedda Ankaiah S/o A.Venkataiah	464	0.70	492167
9	Not claimed by any one	464	0.02	14062
	TOTAL		7.04	5038270

46) Sy.No.415 , Extent. 10.89 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	5445000
30% Solatium	1633500
12% Additional Market Value	578214
Trees Value	86125

Structures Value	328177
TOTAL	8071016

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1.	Patan Rasool Khan S/o P. Jamal Khan	3.64 ½
2.	Patan Reshma W/o late Dade Khan Sirani	2.12
3.	Patan Shamsheer Khan S/o P. Jamal Khan	4.00
4.	P.Hameeda Bi and J.Haseen Begum etc.,	1.12 ½
	TOTAL	10.89

1. Patan Rasool Khan S/o P. Jamal Khan : He deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 415 which is in Patta No. 550 and having pattadar Pass Book No. 462672 and stands registered in the name of Patan Rasool Khan S/o P. Jamal Khan as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are one soap nut tree, four coconut trees and fifty mango tree are existing on the land under acquisition. During the award enquiry he claimed market value @ Rs.1,00,00,000 per acre. There are no other claimants.
2. Patan Reshma W/o late Dade Khan Sirani : She deposed that the land under acquisition is her ancestral property. The above land under acquisition in Sy.No. 415 which is in Patta No. 618 and having pattadar Pass Book No. 493200 and stands registered in the name of Patan Reshma W/o Dadekhan Sirani as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. She deposed that there are no structures or trees on the land under acquisition. During the award enquiry she claimed market value @ Rs.50,00,000 per acre. There are no other claimants.
3. Patan Samsheer Khan S/o P. Jamal Khan : He deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 415 which is in Patta No. 619 and having pattadar Pass Book No. 493168 and stands registered in the name of Patan Shamsheer Khan S/o P. Jamal Khan as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures or trees on the land under acquisition. During the award enquiry he claimed market value @ Rs.40,00,000 per acre. There are no other claimants.
4. P.Hameeda Bi, J.Haseena Begum, P.Rasool Khan etc., : The land to an extent of 1.12 ½ acres are disputed among P.Hameeda Bi, J.Haseena Begum, P.Rasool Khan etc., One Well and Pump room are existing and are disputed. The advocates on behalf of their client Smt J.Haseena Begum has sent notice to the Land Acquisition Officer and requested to refer the matter to the Civil Court U/s 31(2) of the L.A Act as there is a dispute. Therefore land compensation is ordered to be kept under Civil Deposit U/s 31(2) of the L.A Act.

During the award enquiry they claimed the Market Value at Rs.40,00,000 1,00,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of their claim. The claims are rejected as baseless. The land deposed that it is neither surplus land assigned under Land Ceiling Act nor assigned under Dharkhast rules and that it is neither belongs to the Government Department or to the Wakf Board. They agreed to abide by the statute and other rules of the Land Acquisition Act. there are no structures on the land under acquisition

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The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1.	Patan Rasool Khan S/o P. Jamal Khan	415	3.64 ½	2977086
2.	Patan Reshma W/o late Dade Khan Sirani	415	2.12	1490563
3.	Patan Shamsheer Khan S/o P. Jamal Khan	415	4.00	2812383
4.	J.Haseena Begum, P.Hameeda Bi etc.,	415	1.12 ½	790984
TOTAL			10.89	8071016

47) Sy.No.413, Extent. 0.71 Acres, Rate per Acre: Rs.5,00,000/-

Land Value	355000
30% Solatium	106500
12% Additional Market Value	37698
TOTAL	499198

During the award enquiry no one claimed for the extent of 0.71 cents and no interested persons attended for enquiry. The Mandal Surveyor, Nandyal has also not given enjoyment for the said extent. There are no structures and trees on the land under acquisition.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the land compensation for an extent of 0.71 cents is awarded and apportioned whenever the pattadar is approached for land compensation with clear evidence over title of the land.

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1.	No one claimed	413	0.71	499198

48) Sy.No.498/2, Extent 3.82 acres Rate per Acre RS.5,00,000/-

Land Value	1910000
30% Solatium	573000
12% Additional Market Value	202826
TOTAL	2685826

During the award enquiry it is revealed that the land under acquisition is under the possession and enjoyment of the individuals as detailed.

Sl. No.	Name of the Awardee with Father's Name	Extent Ac. C.
1	Chittari Raja Mohan Rao S/o C.Subbaiah	3.82

The Pattadar Chittari Raja Mohan Rao S/o C.Subbaiah has deposed that the land under acquisition is his ancestral property. The above land under acquisition in Sy.No. 498/2 which is in Patta No.335 and having pattadar Pass Book No. 4739 and stands registered in the name of Chittari Raja Mohan Rao S/o C.Subbaiah as per 1B Register of Moolasagaram village, Nandyal Mandal, Kurnool District. During the Award enquiry it is revealed that the land under acquisition is under the possession and enjoyment with saleable rights and it is free from all encumbrances. He deposed that there are no structures and trees are existing on

his land. The lands are not mortgaged to any other individual or institution. During the award enquiry he claimed market value @ 20,00,000 per acre. There are no other claimants.

During the award enquiry he claimed the Market Value at Rs.20,00,000/- per acre. But failed to adduce or produce any documentary evidence in support of his claim. The claim was rejected as baseless. The land owner deposed that it is neither surplus land assigned under Land Ceiling Act nor land assigned under Dharkhast rules and that it is neither belongs to the Endowment Department or to the Wakf Board. He agreed to abide by the statutory provisions and other rules of the Land Acquisition Act.

The Market Value of Rs.5,00,000/- per acre fixed already holds good. Therefore the total land compensation is apportioned, awarded and ordered to be paid to the Awardees as follows:

Sl. No.	Name of the Awardee with Father's Name	Survey Number	Extent Ac. C.	Total Land Compensation Awarded Rs.
1	Chittari Raja Mohan Rao S/o C. Subbaiah	498/2	3.82	2685826
	TOTAL		3.82	2685826

The requisition Department i.e., Executive Engineer, SRBC Division No. 1 (CADA), Nandyal has placed sufficient funds before Land Acquisition Officer & Revenue Divisional Officer Nandyal.

The extent of Acs.209.05 acquired through this award is here by transferred as Kundu Poramboke.

3/5

APPROVED
Joint Collector

Land Acquisition Officer &
Revenue Divisional Officer,
Nandyal.

To

The above awardees.

Copy to the Assistant Pay & Accounts Officer, Works and Projects, Nandyal.

Copy to the Assistant Treasury Officer, Nandyal.

Copy to the Executive Engineer, SRBD Division No.-1, (CADA), Nandyal for favour of information.

Copy submitted to the Senior Civil Judge, Nandyal for favour of kind information.

Copy submitted to the Collector, Kurnool for favour of kind information.

// True Copy //

Administrative Officer
O/o. Sub-Collector Office, Nandyal

16/1/19

No. 52
NANDYAL
NANDYAL TALUK
KURNOOL DISTRICT
Area 8550 39 Acres
Scale 8 Inches to 1 Mile
1920

Handwritten signature
Surveyor
Mysore

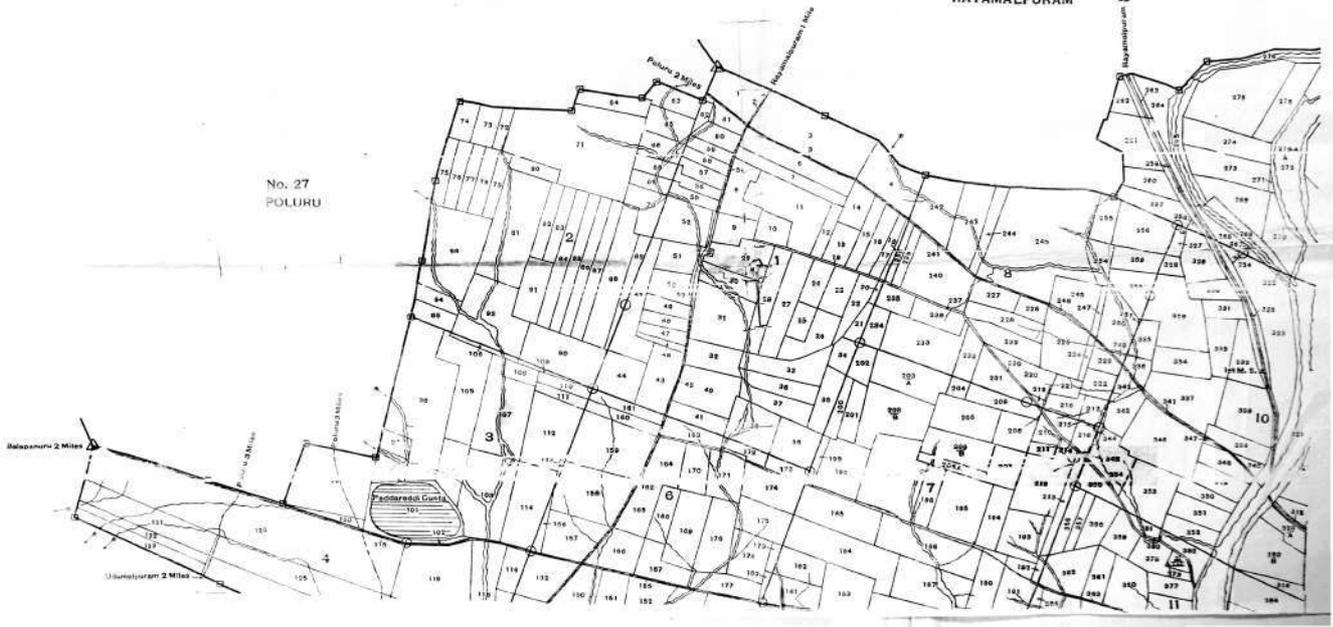


Note: This map from the cadastral survey of 1904 brought up to date by the Survey Department and Private.

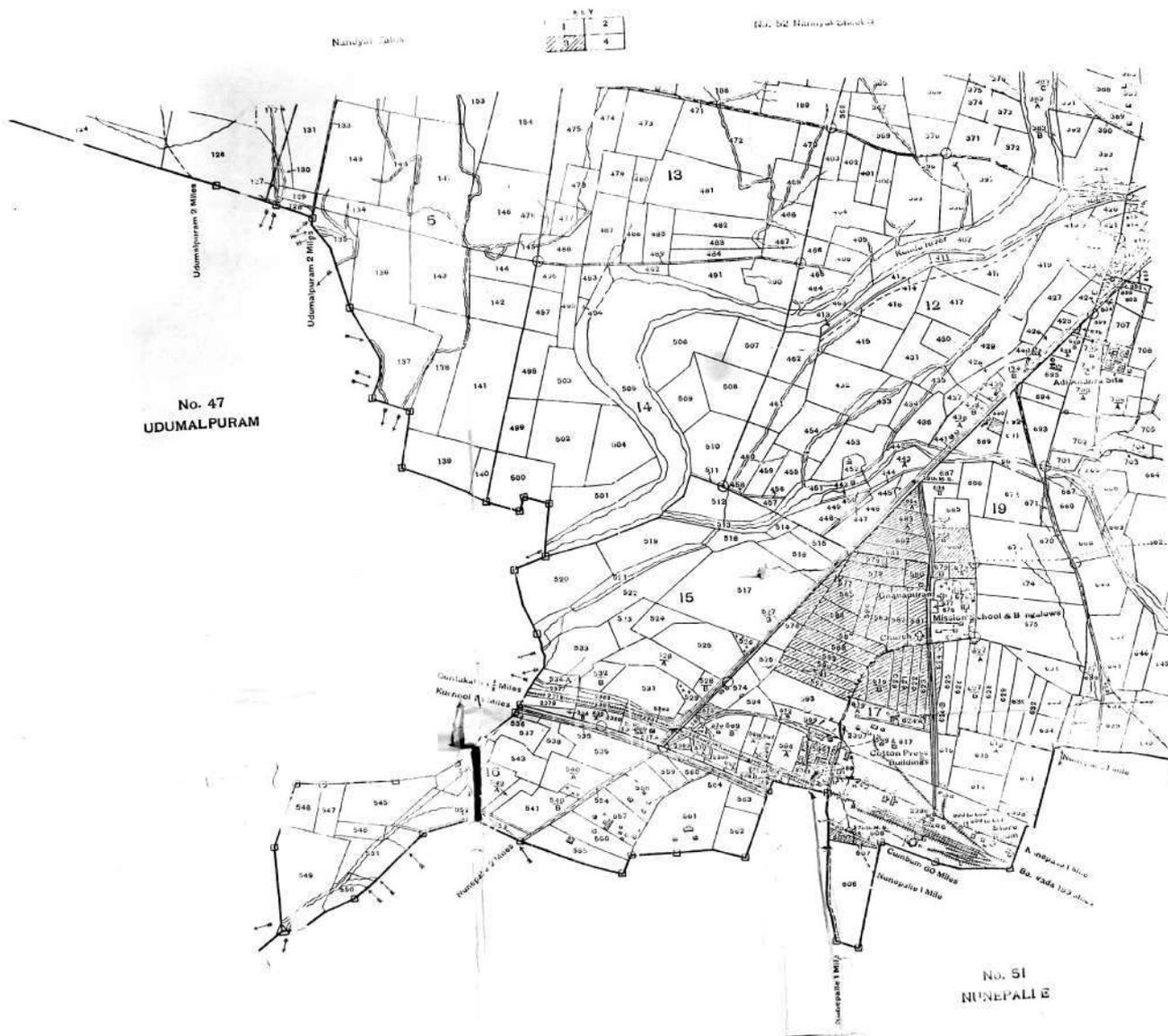


No. 53
RAYAMPURAM

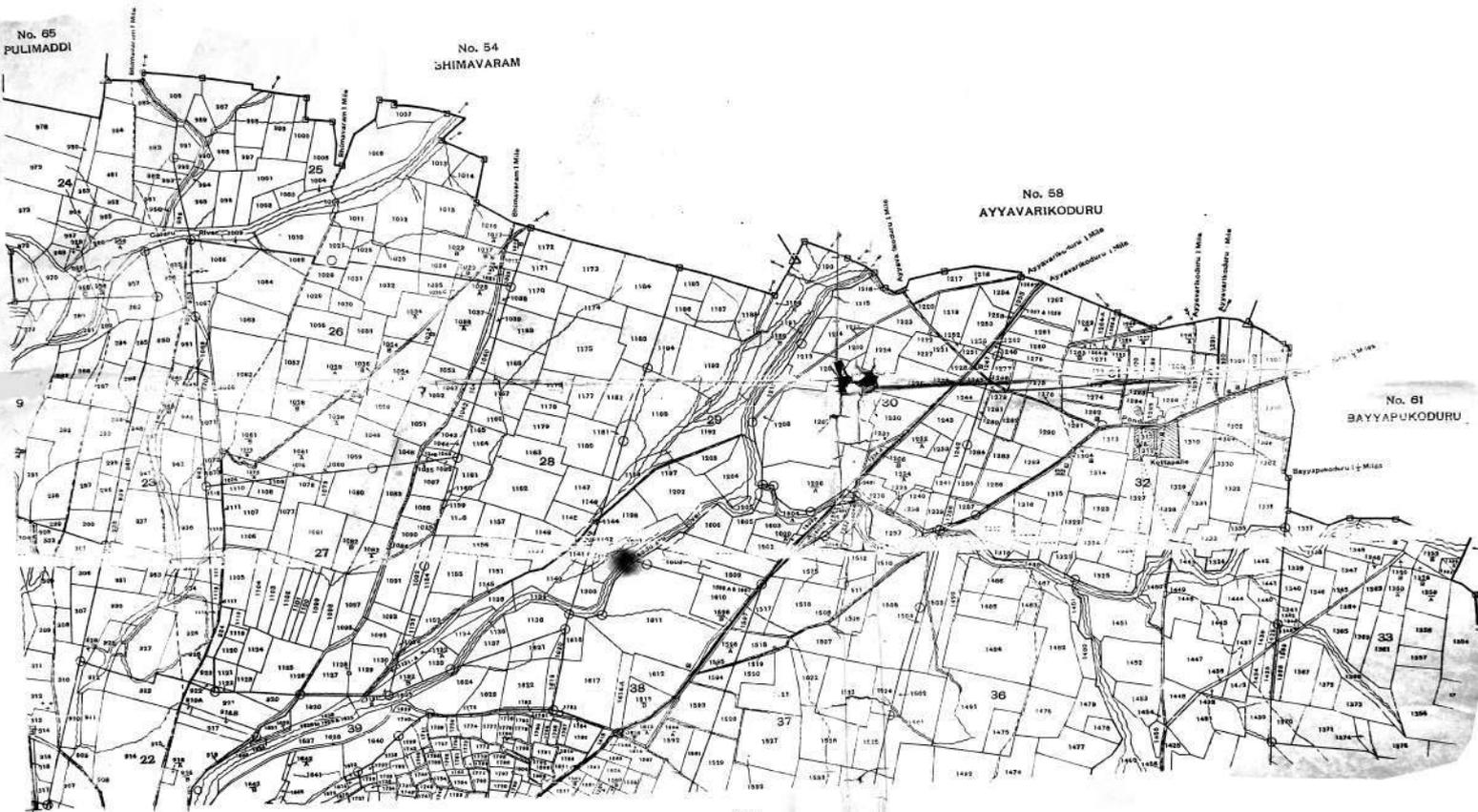
No. 27
POLURU



1	2
3	4



- S. Nos. Names
- 557 A- Head Assistant Collector's Office
 - " B- Kitchen
 - " C- Stable
 - " D- Latrine
 - 561 Head Assistant Collector's Bungalow
 - 570 B- Mand
 - 586 Munshazaran
 - 592 D. P. W. Engineer's Bungalow
 - 603 Taluk Cutchery
 - 606 B- Sub-Magistrate's Office
 - 737 Thukiah
 - 833 Kunta
 - 888 V- A- Post & Telegraph Office
 - " B- Choultry
 - " C- Police Station
 - " D- Municipal Office
 - " E- Municipal School
 - " F- Reading Room
 - " G & I- Fed Gate
 - 850 A- Munsif's Court
 - 841 Kunta
 - 888 V- H- Hospital
 - " J- Market
 - 2993 324th M. S.



No. 65
PULIMADDI

No. 54
SHIMAVARAM

No. 58
AYYAVARIKODURU

No. 61
BAYYAPUKODURU

Nandyal Tahuk

1	2
3	4

No. 52 Nandyal Sheet 2

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Water Resources Department – “Improvements to Escape Channel, Nippulavagu, Galeru River and Kundu River from Km 0.000 to Km 189.200 and Re-gradation of Vagu, flood Protection works and providing high level Bridges to en-route villages for improving the carrying capacity to 35000 cusecs” - Administrative Approval – Accorded – Orders – Issued.

WATER RESOURCES (PROJECTS.III) DEPARTMENT

G.O.RT.No. 388

Dated: 15-07-2020.

Read the following:-

- 1) From the Chief Engineer (P), Kurnool Letter No. CE/KNL/TWKCC(AA)/DEE4/AEE7/Rayalaseema Projects/1/2020, Dt:01/02/2020.
- 2) From the Chief Engineer (P), Kurnool
Lr.No.CE/KNL/DEE3/AEE2/Rayalaseema Projects/2020, Dt: 28.04.2020

&&&&

ORDER:

In the letters 1st and 2nd read above, the Chief Engineer (P), Kurnool has requested the Government to accord administrative approval for the work “Improvements to Escape Channel, Nippulavagu, Galeru River and Kundu River from Km 0.000 to Km 189.200 and Re-gradation of Vagu, flood Protection works and providing high level Bridges to enroute villages for improving the carrying capacity to 35000 cusecs” for an amount of Rs.1501.00 Crores.

2. Government after careful examination of the proposal of Chief Engineer (P), Kurnool, hereby accorded administrative sanction for the work “Improvements to Escape Channel, Nippulavagu, Galeru River and Kundu River from Km 0.000 to Km 189.200 and Re-gradation of Vagu, flood Protection works and providing high level Bridges to en-route villages for improving the carrying capacity to 35000 cusecs” for an amount of **Rs.1415,00,00,000/- (Rupees One Thousand Four Hundred and Fifteen Crores only)** in relaxation of FRBM norms subject to condition that the CE has to ensure the following before according technical sanction:

i)	The correctness of provisions, quantities, rates proposed in the estimate.
ii)	The design/drawings has to be approved by the competent authority
iii)	As per the revised Sand Policy of the Govt. the Sand rate has to be adopted.
iv)	Detailed estimates/quotations has to be supported for the LS provisions.
v)	The Present proposal may not overlap under Up-gradation Pothireddypadu Head Regulator.

P.T.O.

:: 2 ::

3. The above expenditure is debitable to the HOA: 4700-01-109 KCC -11 - 27C&D 530/531 O.E.
4. The Chief Engineer (Projects), Kurnool shall take further action accordingly.
5. This order issues with the concurrence of Finance (FMU.WR.II) Department vide their UO No. FIN01-FMU0MRAS(WR2)/ 136/2020-FMU-WR-II, dated:07-06-2020.
(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ADITYA NATH DAS
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To
The Chief Engineer (Projects), Kurnool.
Copy to:
The ENC (I), Vijayawada.
The Director of Works & Accounts, Vijayawada
The Finance (FMU.WR.II) Department
The PS to Minister (WRD)
The PS to Special Chief Secretary (WRD)
File No. ICD01/MJIR/136/2020-PRO-III (1091008)
SF/SC

//FORWARDED :: BY ORDER//

SECTION OFFICER

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

House Sites – “NAVARATNALU – PEDALANDARIKI ILLU” - Distribution of 25 lakh House sites / Housing Units – Implementation of Programme - Policy Guidelines – Issued.

REVENUE (ASSIGNMENT-I) DEPARTMENT

G.O.Ms.No.367

Dated.19-08-2019

Read the following:-

1. From Municipal Administration & Urban Development Department U.O.Note.No. 2707837 (936711)/ UH/2019-1, dt.22.07.2019.
2. Draft Guidelines on distribution of house sites received from Special Commissioner O/o the CCLA, A.P., Vijayawada, dated.6-08-2019.

-:0:-

ORDER:

The Hon'ble Chief Minister of Andhra Pradesh as part of the flagship program “NAVARATNALU – PEDALANDARIKI ILLU” has announced for distribution of 25 lakh House Site Pattas to all the eligible beneficiaries residing in Rural & Urban areas on Saturation Mode irrespective of Caste, Creed or Religion to facilitate the construction of houses for the homeless poor. The process of issue of House Site Pattas will be taken up on mission mode and distribution to all eligible houseless poor will be taken up on the day of Ugadi-2020.

2 In the reference 2nd read above, the Chief Commissioner of Land Administration has submitted the draft policy guidelines on distribution of 25 lakh House site pattas/ Housing units for orders of the Government.

3 After careful examination of the matter and in order to implement the flagship programme “Navaratnalū–Pedalandariki Illu” successfully, Government hereby approve the Policy guidelines on distribution of 25 lakh House Site Pattas / Housing units, annexed to this order.

4 The Special Chief Secretary and Chief Commissioner of Land Administration, A.P Vijayawada shall take necessary further action accordingly.

5 This order issues with the concurrence of Finance (FMU-REV) Department vide their U.O.No. FMU0MISC/100/2019, Computer No: 958104, dated.13-08-2019.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**Dr. MANMOHAN SINGH
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To

The Special C.S. & Chief Commissioner of Land Administration, A.P., Vijayawada.
The Special Commissioner, O/o Chief Commissioner of Land Administration, A.P., Vijayawada.

All Departments of A.P. Secretariat, Velagapudi.

All Heads of Departments.

All District Collectors in the State.

All Assignment Sections in Revenue Department.

Copy to the OSD to Prl. Advisor to Hon'ble C.M.

Copy to the OSD to Hon'ble Dy. C.M.(Revenue)

Copy to the OSD to Advisor to Hon'ble C.M & Vice-Chairman, Implementation and Monitoring Committee in Navaratnalū.

Copy to the OSD to Chief Secretary

Copy to the PS to Spl. C.S, Revenue (Land) Department.

//FORWARDED::BY::ORDER//

SECTION OFFICER

ANNEXURE

(to G.O.Ms.No.367, Revenue (Assignment-I) Department, dated.19-08-2019)

POLICY GUIDELINES – DISTRIBUTION OF 25 LAKH HOUSE SITES UNDER “NAVARATNALU–PEDALANDARIKI ILLU”

1. OBJECTIVE:

To provide a House Site Patta to the Homeless Poor People in Rural/ Urban areas in order to facilitate the construction of a Pucca House under the flagship programme “Navaratnalu – Pedalandariki Illu.”

2. SIZE/EXTENT OF HOUSE SITE PATTA:

A) Rural Area:

- i. One House Site Patta shall be issued for an extent of 1.5 Cents to an eligible household in the name of woman beneficiary of the house. The patta shall be handed over to the beneficiary on the day of Ugadi, 2020.
- ii. The Housing Department shall issue sanction for construction of Individual Housing Unit to the eligible beneficiary under the available schemes in phased manner.

B) Urban Area:

- i. Housing Units shall be constructed following the G+3 pattern at the rate of about 100 units in an extent of Ac.1.00cts.
- ii. House Site Patta shall be issued as Undivided Land Share for an extent of about 1.0 Cent to an eligible beneficiary in the name of the woman of the house. The patta shall be handed over to the beneficiary on the day of Ugadi, 2020.
- iii. Housing Units will be constructed and handed over to the beneficiaries by APTIDCO/ ULB/ other government agency under available schemes.

3. House Site Pattas shall be issued with the conditions laid down in BSO-21 & in terms of the Andhra Pradesh Assigned Lands (Prohibition of Transfer) Act, 1977 (As amended from time to time).

4. All individual plots shall be given a Unique Number similar to the 11-digit Bhoodhar Number.

5. ELIGIBILITY: The following eligibility conditions are to be strictly adhered to for identification of eligible beneficiaries.

A) Rural Area:

- i. The beneficiary shall belong to the identified Below Poverty Line (BPL) category household having white ration card.
- ii. The beneficiary shall not have an own House/House Site anywhere in the State of Andhra Pradesh.
- iii. The Beneficiary shall not have been covered in any previous Housing Scheme of the State/Central Government.
- iv. The Beneficiary shall not have more than Ac.2.5 cts of Wet Land or Ac.5.00 cts of Dry Land.
- v. The beneficiary shall possess an valid Aadhaar Card. Aadhaar details shall be collected only with the consent of beneficiary.

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B) Urban Area:

- i. The beneficiary shall not have an Own House/House Site anywhere in the State of Andhra Pradesh.
- ii. The beneficiary shall not have been covered in any previous Housing Scheme of the State/Central Government.
- iii. The beneficiary shall not have more than Ac.2.5 cts of Wet Land or Ac.5.00 cts of Dry Land.
- iv. The Annual Income (from all the sources) of the Household should not exceed Rs.3,00,000/- (Rupees three lakhs only).
- v. The beneficiary shall possess an valid Aadhaar Card. Aadhaar details shall be collected only with the consent of beneficiary.

6. METHOD OF SELECTION:

- a) The Applications shall be invited at Village/Ward Level considering village/town as a unit respectively.
- b) All applications shall be enquired by the Village/Ward Volunteers for adherence to the eligibility conditions.
- c) The draft List of identified eligible beneficiaries shall be published at Village/Ward Secretariat calling for further claims & objections.
- d) Grama/Ward Sabha shall be conducted to finalise the list of beneficiaries duly redressing the claims & objections.
- e) The final list of beneficiaries shall be submitted for approval of the District Collector by the Tahsildars and Municipal Commissioners in the Rural and Urban areas respectively.
- f) The final list of beneficiaries approved by the District Collector shall be published in the respective Village/Ward Secretariat.
- g) In case of any further claims or objections, the Tahsildar/Municipal Commissioner shall function as the redressal officer duly taking approval from the District Collector.

7. IDENTIFICATION OF LANDS:

The District Collectors shall identify:

- a) All available Government lands,
- b) Lands under the possession of Government institutions/ corporations and other Government bodies which are far beyond their requirement, considering that the said lands are suitable for providing house sites shall be resumed as per procedure,
- c) Land parcels falling under category of Ceiling Surplus lands, Inam lands, Estate Lands and LTR lands involved in minor litigations which can be resolved & resumed within few months,
- d) Lands available in the industrial parks developed by APIIC which are suitable for House sites/ Housing Units shall be utilised for industrial labour,
- e) Lands that can be made available under land pooling scheme,
- f) Eligible Beneficiaries possessing Own Sites in GramaKantam shall be identified for construction of Houses by issuing possession certificates,
- g) House sites issued previously by various departments that remain unutilized and kept vacant without construction of houses shall be identified for this purpose and resumed following due procedure.
- h) The District Collectors shall identify land owners who are willing to donate their lands for this noble cause i.e. housing programme for needy homeless people in the society.
- i) The District Collectors are instructed to take up land acquisition either by purchase through negotiation or through compulsory acquisition as a last resort after exhausting all other possibilities.
- j) The Assigned lands shall be resumed for this purpose only in rare cases when no other alternative land is available. The compensation shall be paid as per guide lines issued in G.O.Ms.No.259, Revenue (ASSN.I) Department, Dt:21-06 2016.

8. The Village or Town shall be taken as a Unit for identification of suitable lands for providing house sites.
9. The District Collectors shall handover the identified Government Lands to the Housing/MA&UD Departments in the Rural/Urban areas respectively.
10. Housing/MA&UD Departments shall prepare layouts as per norms in the identified Government Lands handed over by the Revenue Department, so as to avoid delay for distribution of House Site Pattas. The Village/Town shall be maintained as a unit.
11. The Department of Survey and Land Records shall assist in identification of land, Survey, Sub-division, preparation of layouts and peg-marking.
12. The District Collectors shall take up site levelling works in the Rural areas under the MGNREGS programme of the Rural Development Department.
13. The Urban Local Body/APTIDCO/other government agency shall take up site levelling works in the Urban Areas.

14. RELEASE OF FUNDS:

Budgetary support shall be provided by the Revenue Department to the District Collectors for the following activities:

- a. Payment of compensation for land acquisition
- b. Preparation of layouts & plotting of individual sites
- c. Other contingencies arising for implementation of the program.

15. CANCELLATION:

The allotment of House Site Patta will be cancelled immediately in case, if it is established that the same has been obtained by fraud or suppression of facts. The cancelled House Site Patta will be allotted to other eligible beneficiary.

16. MONITORING MECHANISM:

- a) The State Level Committee to monitor the implementation of the Program is constituted as follows:

i.	Deputy Chief Minister (Revenue)	-	Chairman
ii.	Minister for MA&UD	-	Member
iii.	Minister for Housing	-	Member
iv.	Spl.Chief Secretary to Government Revenue (Land) Department	-	Member
v.	CCLA & Spl.CS	-	Member
vi.	Secretary, MA&UD Department	-	Member
vii.	Secretary, Housing Department	-	Member
viii.	Prl. Secretary, Finance Department	-	Member
ix.	Spl. Commissioner, O/o CCLA	-	Convener

b) The State Level Committee for inter-departmental co-ordination has been issued vide G.O.Rt.No.797, Revenue (ASSN-I) Department, Dt:26-07-2019 as follows:

i.	Spl.Chief Secretary to Government Revenue(Land) Department	-	Chairman
ii.	Principal Secretary to Government Housing Department	-	Member
iii.	Principal Secretary to Government or his Representative, Finance Department	-	Member
iv.	Secretary to Government MA&UD Department	-	Member
v.	Secretary to Government, Social welfare Department	-	Member
vi.	Spl. Commissioner, O/o the CCLA, A.P.	-	Member Convener

c) The District Level Committee to monitor the implementation of the Program is constituted as follows:

i.	In-charge Minister of the District	-	Chairman
ii.	Collector	-	Co-Chairman
iii.	All Elected Representatives	-	Member
iv.	Joint Collector	-	Convener
v.	PD Housing	-	Member
vi.	Municipal Commissioner or ULB Concern	-	Member
vii.	AD, Survey and Land Records	-	Member
viii.	CEO, Zilla Parishad	-	Member
ix.	District Panchayath Officer	-	Member
x.	District Registrar	-	Member
xi.	PO(ITDA) in Tribal Areas	-	Member

17. The Information Technology & the Real Time Governance Departments shall provide all technical assistance like development of software applications, collation of data from various departments, etc. for the effective implementation of the programme.

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18. The Joint Collector shall be the Nodal Officer and one Deputy Collector shall be designated as Co-ordination Officer at District Level for implementation of the Programme.

19. The Joint Collector shall send periodical reports to CCLA on procurement of lands, issue of pattas and on all related issues.

**Dr. MANMOHAN SINGH
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

Municipal Administration and Urban Development Department – House Sites - Navaratnalu Scheme - Pedalandariki Illu - Implementation of Programme - Taking up of Land Pooling Scheme/Layouts/ Apartment Building blocks for facilitating Housing and House Sites – Guidelines for preparing layouts and apartment Building blocks under this scheme - Issued.

MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (M) DEPARTMENT

G.O.MS.No. 94

Dated: 31-01-2020

Read the following:-

1. G.O.Ms.No.294, MA&UD (M) Dept., dated: 21.11.2019
2. From the Collector & District Magistrate, EG District D.O.Lr.No. 1683/2019/GUDA,DT:16.12.2019.
3. From the DTCP, AP, Lr.Rc.No.17/464/2019/Plg, dated: 07.01.2020

ORDER:

Government in furthering its commitment to the welfare of the people in the State, have initiated a flagship program of distributing 25.00 Lakhs House Sites/Housing Units under "Pedalandariki Illu under Navaratnalu Scheme". Accordingly, the Government vide G.O 1st read above, have constituted a Committee under the chairmanship of the District Collector concerned and issued orders for identification of lands that can be made available under Land Pooling Scheme (LPS) in Urban Areas/ Urban Development Authorities (UDAs).

2. In the reference 2nd read above, the District Collector & Magistrate, East Godavari district has informed that certain challenges need to be addressed appropriately for successful implementation of this flagship program and requested the Government for certain relaxations in layout rules meant for Housing Scheme.

3. In the reference 3rd read above, the Director of Town & Country Planning(DTCP), AP while furnishing a report, stated about various earlier Housing Programs taken up by the Government/ Government agencies and requested the Government to issue general guidelines for effective and prompt implementation of the programme.

4. After careful examination of the matter, Government hereby issues the following guidelines to be implemented in all ULBs/UDAs while approving layouts/apartment Building blocks taken up exclusively under "**PEDALANDARIKI ILLU**" programme.

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I. **Mode of approval:**

The layout proposals under this scheme shall be processed in offline mode, as it was done earlier in case of PMAY layouts so as to entertain required modifications and improvements in the layouts without delay.

II. **Road Pattern:**

- a) Minimum of 9m or 30-0" wide roads shall be proposed in the EWS layouts keeping in view the smaller size of the plots.
- b) The layout proposals shall also follow the hierarchy of roads as far as possible, as required for better circulation.
- c) The proposal shall as well incorporate any Master Plan/ ILUP roads in the layout.

III. **Scrutiny/Approval Authority:**

- a) The proposals in UDA areas except ELUDA, ONUDA, ANUDA, PKM-UDA, CHUDA, BUDA and SUDA (where DTCP is authorized to issue development permissions), shall be approved by the VCs.
- b) The proposals in Non UDA areas and in ELUDA, ONUDA, ANUDA, PKM-UDA, CHUDA, BUDA and SUDA (where DTCP is authorized to issue development permissions), shall be scrutinized and approved by the RDDTPs concerned.
- c) The proposals exceeding 10 Hectares in area the concerned sanctioning authority shall forwarded the proposal to the DTCP for technical clearance. The model plans prepared by the DTCP shall be used as guidance for finalising the pattern of layouts.

IV. **Simultaneous Conversion of Land Use:**

Wherever Master plan land use conversion and re-alignment of Master Plan roads etc., are required, the layouts shall be approved tentatively by the competent authorities and initiate proposals for change of land use simultaneously, without insisting conversion charges, so as to speed up the implementation of the scheme.

V. **Preparation of layouts:**

The layout/apartment housing plans shall be prepared by the Licensed Technical Persons (LTPs) and wherever feasible requisition departments themselves may prepare layouts.

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VI. **Other guidelines:**Standards to be maintained

S.No	Item	Standard to be maintained
1	Open space	10% of the site area
2	Utilities and Amenities (Community Hall, Local Shopping, Schools, PHC etc)	3% of the site area
3	Common Parking	5%of the site area

Restrictions:

- a) No building / Land Development shall be approved in the bed of water bodies like river or nala and in the Full Tank Level (FTL) of any lake, pond, cheruvu or kunta / shikam lands. Unless and otherwise stated, the area and the Full Tank Level (FTL) of a Lake / Kunta shall be reckoned as measured and as certified by the Irrigation Department and Revenue Department.
- b) The above water bodies and courses shall be maintained as Recreational/Green Buffer Zone and no building activity / Land Development shall be carried out within:
 - (i) 100m from the boundary of the major Rivers outside the limits of Local Authorities and 50m within the limits of the Local Authorities. The boundary of the river shall be as fixed and certified by the Irrigation Department and Revenue Department.
 - (ii) 30m from the FTL boundary of Lakes / Tanks / Kuntas of area 10Ha and above/other than major rivers.
 - (iii) 9m from the FTL boundary of Lakes / Tanks / Kuntas of area less than 10Ha / shikam lands;
 - (iv) 9m from the defined boundary of Canal, Vagu, Nala, Storm Water Drain of width more than 10m.
 - (v) 2m from the defined boundary of Canal, Vagu, Nala, Storm Water Drain of width up to 10m.
- c) Unless and otherwise specified in the Master Plan/Zonal Development Plan.
 - (i) In case of b) (i) & (ii) above, the buffer zone may be utilized for road of minimum 12m width, wherever feasible.

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- (ii) In case of b) (ii) above, in addition to development of recreational / green belt along the foreshores, a ring road or promenade of minimum 12m may be developed, wherever feasible 3.6m walking / cycle track within the 30m buffer strip may be provided.
- (iii) The above buffer zone to be left may be reckoned as part of open space and not for setback requirements.
- (iv) In case of areas along the sea coast, the Coastal Regulation Zone Regulations shall be followed.

5. The officers noted in the address entry shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**J.SYAMALA RAO
SECRETARY TO GOVERNMENT**

To

The Commissioner, Andhra Pradesh Capital Region Development Authority,
Vijayawada.

The Metropolitan Commissioner, Visakhapatnam Metropolitan Region
Development Authority, Visakhapatnam

The Vice Chairpersons of all UDAs in the State.

All the District Collectors in the State of AP.

The Commissioner & Director of Municipal Administration, A.P., Guntur.

All the Municipal Commissioners in the State **through** C&DMA, AP, Guntur.

The Director of Town & Country Planning, AP., Mangalagiri.

The Engineer-In-Chief (Public Health), AP, Guntur.

The Managing Director, AP TIDCO, Vijayawada.

Copy to:

The Revenue (Assignment-I) Department.

The Commissioner & IG of Registration & Stamps, AP

The OSD to Hon'ble Chief Minister

The PS/OSD to Hon'ble Minister for MA&UD.

The PS/OSD to Chief Secretary.

The PS to Secretary to Government, MA&UD Department.

SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER